

RATIFIED MINUTES OF MEETING No.9/18 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 1.08.2017.

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) It is also informed that all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I. The email address is: darshan.singh@nic.in and nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.

The meeting No. 09/18 of the Norms Committee (NC-I) for the licensing year 2017-2018 held on 1.8.2017 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh. K.K. Tiwari, IA	476	23062622	DHI, Udyog Bhawan
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, Udyog Bhawan
4.	Sh K.P. Singh, Dy. DGFT	302	23061562 Extn.146	DGFT, Udyog Bhawan .
5	Sh. S.K.Panigrahi , E.O	404	23061562 Extn.265	DGFT, Udyog Bhawan

I - The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

	Case No.: 50/23/80-ALC2/2016	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
1	HQ File :01/80/050/00553/AM17/	RLA File :07/24/040/00084/AM13/	Lic.No/Date: 0710088538 30.05.2012	Defer Date: 12.09.2017
Decision : The Committee noted that the information furnished by the firm vide their letter dated 28.7.2017 sent to DEIT and 31.7.2017 for their comments. Case is Deferred to 12.09.2017.				


क० पी० सिंह / K. P. SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/ Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

2	Case No.:6/22/80-ALC2/2014	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date: 12.09.2017
Decision : The Committee noted that the additional information provided by the firm on 28.02.2016 has been sent to MSME on 10.05.2016 for comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.				

3	Case No.:28/19/80-ALC2/2014	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date: 12.09.2017
Decision : The Committee noted that the final reminder sent to the firm vide e-mail on 31.7.2017. Case is Deferred to 12.09.2017.				

4	Case No.:11/25/80-ALC2/2014	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date: 12.09.2017
Decision : The Committee noted that the deficiency raised by DIPP vide UO No.12/36/2017-TSW/6 dated 16.05.2017 sent to the firm vide e mail dated 12.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.				

5	Case No.:56/2/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00059/AM17/	RLA File :08/24/040/00465/AM15/	Lic.No/Date:0810134835 17.03.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case is Deferred to 12.09.2017.				

6	Case No.:78/6/83-ALC1/2015	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/83/050/00408/AM16/	RLA File :05/23/040/00078/AM16/	Lic.No/Date:0510394421 03.06.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.04.2016 for comments. It is decided that MSME may be reminded to expedite their comments. Case is Deferred to 12.09.2017.				

2

कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

7	Case No.: 12/13/80-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00262/AM16/	RLA File :05/24/040/00164/AM16/	Lic.No/Date:0510394802 03.07.2015	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.06.2016 for comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.			

8	Case No.: 3/10/80-ALC2/2015	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00200/AM16/	RLA File :07/24/040/00119/AM16/	Lic.No/Date:0710108470 06.07.2015	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/10 dated 16/05/2017 sent to the firm on 12.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

9	Case No.: 31/13/80-ALC2/2015	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00281/AM16/	RLA File :06/24/040/00016/AM16/	Lic.No/Date:0610038194 17.07.2015	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's reply dated 15.09.2016 has been sent to MSME (Chemical) on 30.09.2016 for comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.			

10	Case No.: 83/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00086/AM17/	RLA File :07/24/040/00168/AM16/	Lic.No/Date:0710108626 19.08.2015	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/10 dated 16/05/2017 sent to the firm on 12.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

11	Case No.: 1/16/80-ALC2/2015	Party Name:GARDNER AEROSPACE PRANITA PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00286/AM16/	RLA File :07/24/040/00176/AM16/	Lic.No/Date:0710108718 11.09.2015	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's reply dated nil has been sent to MSME on 22.02.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.			

12	Case No.:22/14/80-ALC2/2016	Party Name:VEE KAY VIKRAM & CO LLP	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00372/AM17/	RLA File :08/24/040/00146/AM16/	Lic.No/Date:0810136211 07.10.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 04.10.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.				

13	Case No.:79/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00082/AM17/	RLA File :07/24/040/00197/AM16/	Lic.No/Date:0710108868 12.10.2015	Defer Date: 12.09.2017
Decision : The committee noted that as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/15 dated 20.6.2017 letter sent to the firm by e-mail on 31.7.2017 to furnish the information. Case is Deferred to 12.09.2017.				

14	Case No.:80/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00083/AM17/	RLA File :07/24/040/00199/AM16/	Lic.No/Date:0710108867 12.10.2015	Defer Date: 12.09.2017
Decision : The committee noted that as per the deficiency raised by DIPP vide ID No.12/47/2017-TSW/16 dated 20.6.2017 letter sent to the firm by e-mail on 31.7.2017 to furnish the information. Case is Deferred to 12.09.2017.				

15	Case No.:3/16/80-ALC2/2015	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00288/AM16/	RLA File :09/24/040/00399/AM16/	Lic.No/Date:0910062717 13.10.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017. The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

16	Case No.:5/16/80-ALC2/2015	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00290/AM16/	RLA File :09/24/040/00400/AM16/	Lic.No/Date:0910062719 13.10.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017. The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

17	Case No.:25/2/80-ALC2/2016	Party Name:ALSTOM TRANSPORT INDIA LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3210077724	Defer Date:

4

कें० पी० सिंह / K. P. Singh
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विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

:01/80/050/00028/AM17/	:32/21/040/00079/AM16/	19.10.2015	12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

18	Case No.:33/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00033/AM18/	RLA File :07/24/040/00227/AM16/	Lic.No/Date:0710108943 26.10.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.				

19	Case No.:4/2/80-ALC2/2016	Party Name:THERMAX LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00007/AM17/	RLA File :31/83/040/00106/AM16/	Lic.No/Date:3110065746 02.11.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the DHI on 26.04.2016 for examination and comments. It is decided to remind DHI to expedite their comments. Case is Deferred to 12.09.2017.				

20	Case No.:81/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00084/AM17/	RLA File :07/24/040/00252/AM16/	Lic.No/Date:0710109012 05.11.2015	Defer Date: 12.09.2017
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/22 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.				

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Case No.:27/2/80-ALC2/2016	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00030/AM17/	RLA File :03/94/040/00442/AM16/	Lic.No/Date:0310800127 06.11.2015	

Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/21 dated 01.08.2017 as under:-

1. Net Weights of export products from Sl. No 1 to 11 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	369	4	159	7	173	10	151
2	346	5	151	8	166	11	146
3	352	6	181	9	159		

13

कें० पी० सिंह / K. P. SINGH
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विदेश व्यापार महानिदेशालय
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 7.
3. Quantity of import item at Sl. No. 1 may be allowed as 1406.38 Kgs. a 1.353 Kgs./kg. content in export items after taking 15 % recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 1605.3 Kgs. as 1.52 Kgs./kg. content in export items after taking 15 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 97.86 Kgs. as 3.50 Kgs./kg. content in export items after taking 15 % recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 478.45 Kgs. as 4.2 Kgs./kg. content in export items after taking 15 % recovery from scrap.
7. Import items at Sl. No. 5 & 6 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 7 may be allowed as 319.69 Kgs. as 2.60 Kgs./kg. content in export items after taking 15 % recovery from scrap.

RA may take further necessary action accordingly.

22	Case No.: 2/2/80-ALC2/2016	Party Name:OPTIMA WIRES PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00005/AM17/	RLA File :34/24/040/00208/AM16/	Lic.No/Date:3410041684 19.11.2015	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.				

23	Case No.: 14/25/80-ALC2/2015	Party Name:LARSEN& TOUBRO LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00454/AM16/	RLA File :03/95/040/00567/AM16/	Lic.No/Date:0310800343 20.11.2015	Defer Date: 12.09.2017
Decision : The Committee noted that firms application and reply dated 25.3.2017 has been sent to DHI on 28.3.2017 and additional information furnished by the firm sent to DHI on 15.5.2017 and 31.7.2017 for their comments. Case is Deferred to 12.09.2017.				

24	Case No.: 82/2/80-ALC2/2016	Party Name:DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00085/AM17/	RLA File :07/24/040/00325/AM16/	Lic.No/Date:0710109198 23.12.2015	Defer Date: 12.09.2017
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /24 dated 01.8.2017. It is decided to call for the following information from the firm :-				
1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise. For net weight of components to be manufactured from import items at Sl. No. 1 to 8 & 46 to 53 , details of components with net weights thereof may be indicated . Case is Deferred to 12.09.2017.				

25	Case No.:19/25/80-ALC2/2015	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Rejected
	HQ File :01/80/050/00459/AM16/	RLA File :06/24/040/00043/AM16/	Lic.No/Date:0610038292 31.12.2015	
Decision : The Committee noted that the firm has not replied to the deficiency letter sent on 22.03.2017 through e-mail and final reminder sent to the firm vide e mail on 12.6.2017 to furnish their reply . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly .				

26	Case No.:32/3/80-ALC2/2017	Party Name:REFORM TOOLS PVT. LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00032/AM18/	RLA File :02/24/040/00176/AM16/	Lic.No/Date:0210206416 05.01.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.				

27	Case No.:95/2/80-ALC2/2016	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00098/AM17/	RLA File :17/24/040/00100/AM16/	Lic.No/Date:1710006239 07.01.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/27 dated 01.08.2017 as under:-				
- Words "L= 373.33 mm" may be suffixed with the description of export item at Sl. No. 7. - Words "L= 446.86 mm" may be suffixed with the description of export item at Sl. No. 8. - Words "L= 330.79 mm" may be suffixed with the description of export item at Sl. No. 9. - Words "L= 412 mm" may be suffixed with the description of export item at Sl. No. 10. - Words "L= 412.33 mm" may be suffixed with the description of export item at Sl. No. 11. - Import items from Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 8 may be allowed as 2273.7 Kgs. as 1.088 Kgs./Kg. content in export items at Sl. No. 3, 4, 7, 10 & 11 after taking 50 % recovery from scrap. - Quantity of import item at Sl. No. 9 may be allowed as 1037 Kgs. as 1.088 Kgs./Kg. content in export items at Sl. No. 1 & 8 after taking 50 % recovery from scrap. - Quantity of import item at Sl. No. 10 may be allowed as 1895.04 Kgs. as 1.088 Kgs./Kg. content in export items at Sl. No. 2 & 9 after taking 50 % recovery from scrap.				
RA may take further necessary action accordingly				

:01/80/050/00091/AM17/	:03/95/040/00950/AM16/	08.03.2016	12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 21.02.2017 for comments. Case is Deferred to 12.09.2017.			

34	Case No.:35/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00035/AM18/	RLA File :07/24/040/00404/AM16/	Lic.No/Date:0710109515 11.03.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for comments. Case is Deferred to 12.9.2017.				

35	Case No.:20/6/80-ALC2/2016	Party Name: KALYANI MAXION WHEELS LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00179/AM17/	RLA File :31/83/040/00189/AM16/	Lic.No/Date:3110066104 31.03.2016	Defer Date: 16.8.2017
Decision: The Committee noted that in response to deficiency letter sent to the firm on 9.3.2017 and 30.03.2017 through e-mail , firm furnished reply vide their letter dated 3.5.2017 sent to DHI on 30.6.2017 for their comments. Case is Deferred to 16.8.2017.				

36	Case No.:96/2/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00099/AM17/	RLA File :09/24/040/00749/AM16/	Lic.No/Date:0910063497 05.04.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's reply dated 27.01.2017 has been sent to MSME on 08.02.2017 for examination and comments. Case is Deferred to 12.09.2017.				

37	Case No.:21/6/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Rejected
	HQ File :01/80/050/00180/AM17/	RLA File :05/23/040/00015/AM17/	Lic.No/Date:0510398216 13.04.2016	
Decision : The committee noted that the firm has not replies to the deficiency letter raised by DIPP letter dated 11.4.2017 sent to the firm on 02.5.2017 and final reminder sent through e mail on 14.7.2017. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly				

38	Case No.:4/6/80-ALC2/2016	Party Name: ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00163/AM17/	RLA File :08/24/040/00031/AM17/	Lic.No/Date:08101377 65 26.04.2016	Defer date: 12.09.2017

के० पी० सिंह K.P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Decision: The Committee noted that the firm's application has been sent to MSME (Chemical) on 13.06.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.

39	Case No.: 42/11/80-ALC2/2016	Party Name:FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00315/AM17/	RLA File :04/24/040/00020/AM17/	Lic.No/Date:0410161852 29.04.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.10.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.				

40	Case No.: 43/11/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00316/AM17/	RLA File :53/24/040/00001/AM17/	Lic.No/Date:5310018816 03.05.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.09.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.				

41	Case No.: 10/14/80-ALC2/2016	Party Name:VEELINE MEDIA LTD.	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00360/AM17/	RLA File :02/24/040/00011/AM17/	Lic.No/Date:0210206670 10.05.2016	Defer Date: 12.09.2017
Decision : The Committee noted that firm's reply sent to DIPP on 19.6.2017 for their comments.. Case is Deferred to 12.9.2017.				

42	Case No.: 22/11/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00295/AM17/	RLA File :05/24/040/00034/AM17/	Lic.No/Date:0510398565 19.05.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 24.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.				

43	Case No.: 9/14/80-ALC2/2016	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00359/AM17/	RLA File :04/24/040/00034/AM17/	Lic.No/Date:0410161944 19.05.2016	Defer Date: 12.09.2017
Decision : The Committee noted that hard copy of the firm's application has not been received and reminder sent to the firm and RA on 12.6.2017 to forward 4 sets of application to DGFT. It is decided to remind firm and RA to furnish hard copy of the application. Case is Deferred to 12.09.2017				

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार / Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

44	Case No.:33/11/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00306/AM17/	RLA File :09/24/040/00069/AM17/	Lic.No/Date:0910063687 26.05.2016	Defer Date: 12.09.2017
	Decision : The Committee noted that hard copy of the firm's application has not been received and reminder sent to the firm and RA on 12.6.2017 to forward 4 set of application to DGFT Hqrs. Case is Deferred to 12.09.2017.			

45	Case No.:1/11/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00274/AM17/	RLA File :34/24/040/00206/AM16/	Lic.No/Date:3410042229 01.06.2016	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 16.09.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.			

46	Case No.:3/11/80-ALC2/2016	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00276/AM17/	RLA File :34/24/040/00312/AM16/	Lic.No/Date:3410042230 01.06.2016	Defer Date: 12.09.2017
	Decision : The Committee noted that as per deficiency raised by MSME (Chemical) vide OM No. TL-12024/28/2016-GC and F-DCMSME-19 dated 11.04.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

47	Case No.:26/11/80-ALC2/2016	Party Name:DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Rejected
	HQ File :01/80/050/00299/AM17/	RLA File :05/23/040/00101/AM17/	Lic.No/Date:0510398701 01.06.2016	
	Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 19.04.2017 through e-mail and final reminder sent to the party vide e mail on 12.6.2017 with request to furnish the requisite information. It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly .			

48	Case No.:1/8/80-ALC2/2016	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00253/AM17/	RLA File :04/24/040/00044/AM17/	Lic.No/Date:0410162024 08.06.2016	Defer Date: 12.09.2017
	Decision : The committee noted that information furnished by the firm vide their letter dated 6.6.2017 sent to DHI on 12.6.2017 for their comments .It is decided ask the firm to furnish earlier norms approved by committee for the same export product . Case is Deferred to 12.09.2017.			

49	Case No.:35/11/80-ALC2/2016	Party Name:AZADENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00308/AM17/	RLA File :09/24/040/00105/AM17/	Lic.No/Date:0910063787 09.06.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

50	Case No.:36/11/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00309/AM17/	RLA File :09/24/040/00120/AM17/	Lic.No/Date:0910063786 09.06.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

51	Case No.:6/11/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00279/AM17/	RLA File :53/24/040/00008/AM17/	Lic.No/Date:5310019065 27.06.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.				

52	Case No.:14/11/80-ALC2/2016	Party Name:L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00287/AM17/	RLA File :03/95/040/00207/AM17/	Lic.No/Date:0310805910 04.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that as per the firm's request dated 08.05.2017 for grant of time period 5 month i.e up to end September, 2017 already granted by Norms committee . Case is Deferred to 12.9.2017.				

53	Case No.:38/11/80-ALC2/2016	Party Name:ANGIPLAST PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00311/AM17/	RLA File :08/24/040/00114/AM17/	Lic.No/Date:0810138263 11.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.				

54	Case No.:12/12/80-ALC2/2016	Party Name:MOTHERSON SUMI SYSTEMS LIMITED	Meet No/Date:9/80-ALC2/2017	Status: Deferred
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		01.08.2017	
HQ File :01/80/050/00328/AM17/	RLA File :05/24/040/00141/AM17/	Lic.No/Date:0510399113 15.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 29.08.2016 for examination and comments. It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.9.2017.			

	Case No.:34/3/80-ALC2/2017	Party Name:S AND W JEWELLERY PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
55	HQ File :01/80/050/00034/AM18/	RLA File :07/24/040/00132/AM17/	Lic.No/Date:0710110101 15.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is Deferred to 12.9.2017				

	Case No.:31/3/80-ALC2/2017	Party Name:THE ANUP ENGINEERING LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
56	HQ File :01/80/050/00031/AM18/	RLA File :08/24/040/00139/AM17/	Lic.No/Date:0810138347 21.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/66 dated 16/05/2017 sent to the firm on 12.6.2017 to furnish their reply. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.				

	Case No.:41/11/80-ALC2/2016	Party Name:PARITA STEEL PRODUCTS	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
57	HQ File :01/80/050/00314/AM17/	RLA File :52/24/040/00028/AM17/	Lic.No/Date:5210041970 25.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 29.08.2016 for examination and comments. It is decided to send the application to MEITY for their comments. Case is Deferred to 12.9.2017.				

	Case No.:52/23/80-ALC2/2016	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
58	HQ File :01/80/050/00555/AM17/	RLA File :17/24/040/00078/AM17/	Lic.No/Date:1710006423 29.07.2016	Defer Date: 12.09.2017
Decision : The Committee noted that information furnished by the firm sent to DIPP and it is perused that information furnished is not complete. DIPP has raised deficiency vide letter No. 12/58/2017-TSW/58 dated 01.8.2017. It is decided to request the firm to furnish information on following :-				
1. Difference in export items at Sl. No 1 to 8 and 9 to 32 with the length of Thermowell in each export item. 2. Net weight of Thermowell in each export items at Sl. No. 1 to 30 fabricated from Bars (import items at S. No. 5, 6 & 8 to 11). 3. Weight of Forgings (import items at Sl. No. 35 & 36)				

4. Net weight of machined forgings fabricated from import items at Sl. No. 35 & 36 5. Justification/basis for the quantities of import items Case is Deferred to 12.09.2017.	
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59	Case No.: 5/14/80-ALC2/2016	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00355/AM17/	RLA File :06/24/040/00015/AM17/	Lic.No/Date: 0610038435 09.08.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. . It is decided to remind MSME (chemical) to expedite their comments. Case is Deferred to 12.09.2017.				

60	Case No.: 19/14/80-ALC2/2016	Party Name: EURO LABS	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00369/AM17/	RLA File :03/94/040/00315/AM17/	Lic.No/Date: 0310807003 10.08.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 04.10.2016 for examination and comments. . It is decided to remind MSME (Chemical) to expedite their comments. Case is Deferred to 12.09.2017.				

61	Case No.: 19/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00522/AM17/	RLA File :09/24/040/00295/AM17/	Lic.No/Date: 0910064137 14.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent vide e mail on 12.6.2017. The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

62	Case No.: 20/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00523/AM17/	RLA File :09/24/040/00297/AM17/	Lic.No/Date: 0910064139 14.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent vide e mail on 12.6.2017. The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

63	Case No.: 21/23/80-ALC2/2016	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00524/AM17/	RLA File :09/24/040/00294/AM17/	Lic.No/Date: 0910064138 14.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent vide e mail on 12.6.2017.				

The matter deliberated in the meeting . Case is Deferred to 12.09.2017.

64	Case No.:22/23/80-ALC2/2016	Party Name:AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00525/AM17/	RLA File :09/24/040/00296/AM17/	Lic.No/Date:0910064136 14.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DHI) sent to the firm on 22.03.2017 through e-mail and final reminder sent vide e mail on 12.6.2017 The matter deliberated in the meeting . Case is Deferred to 12.09.2017.				

65	Case No.:13/16/80-ALC2/2016	Party Name:FABRIMAX ENGINEERING PRIVATE LIMITED,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00388/AM17/	RLA File :50/24/040/00009/AM17/	Lic.No/Date:5010002300 15.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that deficiency letter sent to the firm vide email on 12.6.2017 and 31.7.2017 to furnish information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.				

66	Case No.:3/23/80-ALC2/2016	Party Name:NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00506/AM17/	RLA File :02/24/040/00118/AM17/	Lic.No/Date:0210206996 15.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 23.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments.Case is Deferred to 12.9.2017.				

67	Case No.:15/14/80-ALC2/2016	Party Name:ADVIK HI-TECH PVT..LTD,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00365/AM17/	RLA File :31/83/040/00082/AM17/	Lic.No/Date:3110066342 19.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 03.01.2017 for examination and comments. DHI stated that it is not concern to them. It is decided application to be send to MSME for their comments. Case is Deferred to 12.9.2017.				

68	Case No.:23/23/80-ALC2/2016	Party Name:JAMES ROBINSON LABS PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00526/AM17/	RLA File :09/24/040/00271/AM17/	Lic.No/Date:0910064146 19.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.9.2017.				

69	Case No.: 6/14/80-ALC2/2016	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00356/AM17/	RLA File :34/24/040/00171/AM17/	Lic.No/Date:3410042553 23.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that hard copy of the firm's application has not been received and letter sent to RA and to the firm on 12.6.2017 by e mail to forward 4 sets of application. Case is Deferred to 12.9.2017.				

70	Case No.: 7/14/80-ALC2/2016	Party Name:HANNING MOTORS INDIA P LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00357/AM17/	RLA File :34/24/040/00181/AM17/	Lic.No/Date:3410042554 23.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that hard copy of the firm's application has not been received and letter sent to RA and to the firm on 12.6.2017 by e mail to forward 4 sets of application. It is decided to send reminder to RA & firm to furnish the hard copy of the application with in 15 days otherwise this case will be treated as closed. Case is Deferred to 12.9.2017.				

71	Case No.: 8/23/80-ALC2/2016	Party Name:DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00511/AM17/	RLA File :09/24/040/00343/AM17/	Lic.No/Date:0910064213 30.09.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.				

72	Case No.: 2/20/80-ALC2/2016	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Deferred
	HQ File :01/80/050/00445/AM17/	RLA File :05/23/040/00360/AM17/	Lic.No/Date:0510400372 07.11.2016	Defer Date: 12.09.2017
Decision: The committee noted that application sent to DHI on 13.1.2017. It is decided to ask the firm to furnish information on following points :- 1.The import item mentioned at Sl. No 4 & 5 i.e Gaskets/sockolet/Termowel/weldolet etc mentioned in unit in number and its weight. 2.The use of item No 1 & 7 in export product. Case is Deferred to 12.09.2017.				

73	Case No.: 7/3/80-ALC2/2017	Party Name:MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00007/AM18/	RLA File :02/24/040/00152/AM17/	Lic.No/Date:0210207126 08.11.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.				

74	Case No.:29/9/80-ALC2/2017	Party Name:GODREJ&BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00207/AM18/	RLA File :03/94/040/00736/AM17/	Lic.No/Date:0310809194 22.11.2016	Defer Date:
Decision : The Committee noted that the firm's application has been sent to on 31.7.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.9.2017.				

75	Case No.:30/9/80-ALC2/2017	Party Name:GODREJ&BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00208/AM18/	RLA File :03/94/040/00758/AM17/	Lic.No/Date:0310809364 28.11.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No. 12/58/2017-TSW/75 dated 01.08.2017 as under:-				
1. Net Fabricated weights of 238.452 MT, 114.94 MT, 94.15 MT & 94.15 MT may be specified with the quantities of export items at Sl. No. 1, 2,3 & 4 respectively. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 3, 4, 11 & 15. 3. Quantity of import item at Sl. No. 1 may be allowed as 488685 Kgs. a 1.091 Kgs./kg. content in export items after taking 1/3rd recovery from scrap. 4. Quantity of import item at Sl. No. 2 may be allowed as 231 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e 39391 Kgs. as 1.05 Kgs./kg. content in export items. 5. Quantity of import item at Sl. No.3 may be allowed as 1.05 Kgs./kg. content in export items as claimed by the firm. 6. Quantity of import item at Sl. No. 4 may be allowed as 439 Kgs.(8.464 Meters inclusive of 2 % wastage. 7. Quantity of import item at Sl. No. 5 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 413. Kgs. as 1.02 Kgs./kg. content in export items. 8. Quantity of import item at Sl. No. 6 may be allowed as 6 Kgs. (6 Nos.) on net to net basis. 9. Quantity of import item at Sl. No. 7 may be allowed as 158 Kgs. (71 Nos.) on net to net basis. 10. Quantity of import item at Sl. No. 8 may be allowed as 13.46 Kgs. (64 Nos.) on net to net basis. 11. Quantity of import item at Sl. No. 9 may be allowed as 509 Kgs. (112 Nos.) on net to net basis. 12. Quantity of import item at Sl. No. 10 may be allowed as 114.4 Kgs. (20 Nos.) on net to net basis. 13. Quantity of import item at Sl. No. 11 may be allowed upto 2 % of FOB value of exports. 14. Quantities of import items at Sl. No. 12 13 & 14 (welding consumables) may be allowed as 14917.4 Kgs., 7312.4 Kgs. & 3085 Kgs. respectively. 15. Quantity of import item at Sl. No. 15 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 2550 Kgs. as 1.0.				

	Kgs./kg. content in export items
	RA may take further necessary action accordingly.

	Case No.:9/20/80-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
76	HQ File :01/80/050/00452/AM17/	RLA File :06/24/040/00026/AM17/	Lic.No/Date:0610038494 30.11.2016	Defer Date: 12.09.2017
	Decision : The Committee noted that hard copy of the application received and sent to MSME on 23.6.2017 for their comments. Case is Deferred to 12.9.2017.			

	Case No.:53/23/80-ALC2/2016	Party Name:RADIANT HEAT EXCHANGER PVT.LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
77	HQ File :01/80/050/00556/AM17/	RLA File :31/83/040/00112/AM17/	Lic.No/Date:3110066440 09.12.2016	Defer Date: 12.09.2017
	Decision : The committee noted that DIPP has raised deficiency vide ID No.12/47/2017-TSW/86 dated 20.6.2017 and letter sent to the firm to furnish information vide e mail on 21.7.2017. Case is Deferred to 12.9.2017.			

	Case No.:27/23/80-ALC2/2016	Party Name:PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
78	HQ File :01/80/050/00530/AM17/	RLA File :05/24/040/00368/AM17/	Lic.No/Date:0510400709 13.12.2016	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's reply dated 08.02.2017 has been sent to the MSME (Chemical) on 08.05.2017 for examination and comments. Case is Deferred to 12.09.2017.			

	Case No.:11/23/80-ALC2/2016	Party Name:KELVION INDIA PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00514/AM17/	RLA File :03/94/040/00792/AM17/	Lic.No/Date:0310809807 14.12.2016	Defer Date: 12.09.2017
79	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/2 dated 16/05/2017 sent to the firm on 19.6.2017 vide e mail to furnish the information. The firm has furnished the copy of their earlier letter dated 20.3.2017 contains same information . It is decided to send final reminder to the firm with request to furnish relevant information as mentioned in deficiency letter failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

	Case No.:13/23/80-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
80	HQ File :01/80/050/00516/AM17/	RLA File :03/95/040/00562/AM17/	Lic.No/Date:0310809964 20.12.2016	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.09.2017.			

Case No.:42/23/80-ALC2/2016	Party Name:PRECISION EQUIPMENTS(CHENNAI)PVT.LT D.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00545/AM17/	RLA File :04/24/040/00166/AM17/	Lic.No/Date:041016258 8 20.12.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/81 dated 01.08.2017 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 14 Nos.(5804 Kgs.) on net to net basis with accountability clause. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 & 3. 3. quantities of import items at Sl. No. 2 & 3 may be allowed as 19.213 MT & 1.008 MT respectively as 1.05 Kgs./Kg. content in export items RA may take further necessary action accordingly			

81

Case No.:28/9/80-ALC2/2017	Party Name:GODREJ& BOYCE MFG. CO. LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00206/AM18/	RLA File :03/94/040/00864/AM17/	Lic.No/Date:0310809960 20.12.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/82 dated 01.08.2017 as under:- 1. Net Empty weight of 26000 Kgs may be specified with the quantity of export item. 2. Quantity of import item at Sl. No. 1 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as 9724 Kgs. as 1.5 Kgs./kg. content in export item after taking 20 % recovery from scrap. 3. Quantity of import item at Sl. No. 2 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5 Kgs. a 1.05 Kgs./kg. content in export item. 4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3 to 5 & 8. 5. Quantity of import item at Sl. No. 3 may be allowed as 14417 Kgs. as 1.2 Kgs./kg. content in export item after taking 1/3rd recovery from scrap. 6. Quantity of import item at Sl. No. 4 may be allowed as 6712 Kgs.(7494.1 Meters) inclusive of 2 % wastage. 7. Quantity of import item at Sl. No.5 may be allowed as 1.05 Kgs./kg. content in export item. 8. Quantity of import item at Sl. No. 6 may be allowed as 70 Kgs. (10 Nos.) on net to net basis. 9. Quantity of import item at Sl. No. 7 may be allowed as 228 Kgs. (304 Nos.) on net to net basis. 10. Quantity of import item at Sl. No.8 may be allowed as 101.4 Kgs. as 1.0 Kgs./kg. content in export item. 11. Quantities of import items at Sl. No. 9 10 & 11 (welding consumables) may be allowed as 185 Kgs. each. RA may take further necessary action accordingly			

82

	Case No.: 17/20/80-ALC2/2016	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
83	HQ File :01/80/050/00460/AM17/	RLA File :31/83/040/00120/AM17/	Lic.No/Date: 3110066492 21.12.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the information furnished by the firm vide their letter dated 22.4.2017 sent to DHI on 19.5.2017 for their comments. Case is Deferred to 12.9.2017.				

	Case No.: 43/23/80-ALC2/2016	Party Name: MINCO TECH (INDIA) PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Rejected
84	HQ File :01/80/050/00546/AM17/	RLA File :02/24/040/00187/AM17/	Lic.No/Date: 0210207219 21.12.2016	
Decision : The Committee noted that the firm has not replied to the deficiency (raised by DIPP) sent to the firm on 22.03.2017 through e-mail and final reminder sent on 12.6.2017 vide e mail with request to furnish the requisite information. . It is decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC.				
RA may take further necessary action accordingly.				

	Case No.: 32/23/80-ALC2/2016	Party Name: APOLLO INTERNATIONAL LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
85	HQ File :01/80/050/00535/AM17/	RLA File :05/23/040/00462/AM17/	Lic.No/Date: 0510400938 26.12.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 15.02.2017 for examination and comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.9.2017.				

	Case No.: 35/23/80-ALC2/2016	Party Name: ITRON INDIA PVT. LTD.	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
86	HQ File :01/80/050/00538/AM17/	RLA File :05/23/040/00295/AM17/	Lic.No/Date: 0510400932 26.12.2016	Defer Date: 12.09.2017
Decision : The Committee noted the deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /86 dated 01.8.2017. It is decided to call for the following information from the firm :-				
1. There are two export items but the information has been given only for one item namely, Multijet Magnetic Type Water Meter of Dia 15 MM . 2. Weight of Multijet Magnetic Type Water Meter of Dia 15MM has been given as 710± 20 gms,, whereas net weight of imported and indigenous items in this export item is 726.32 gms. & 61.92 gms. respectively (Total: 788.24 gms.) and the same may be clarified. 3. Details of manufacturing activities on import item at Sl. No. 19, if any.				
. Case is Deferred to 12.09.2017.				

87	Case No.: 9/26/80-ALC2/2016	Party Name: PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
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HQ File :01/80/050/00633/AM17/	RLA File :03/95/040/00743/AM17/	Lic.No/Date:0310810141 28.12.2016	Defer Date: 12.09.2017
Decision : The Committee noted that deficiency letter sent to the firm on 12.6.2017 and 31.7.2017 to furnish information . The firm vide e mail dated 14.8.2017 informed that they have surrender the above mentioned authorisation for cancellation to RA. It is decided to confirm from RA Mumbai , regarding cancellation of said authorisation .Case is Deferred to 12.09.2017.			

Case No.: 17/26/80-ALC2/2016	Party Name:PHILS HEAVY ENGINEERING PVT.LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00641/AM17/	RLA File :03/95/040/00744/AM17/	Lic.No/Date:0310810142 28.12.2016	
88	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/88 dated 01.08.2017 as under:- 1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 7 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items at Sl. No. 1 to 7 respectively. RA may take further necessary action accordingly		

Case No.: 20/26/80-ALC2/2016	Party Name:HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00644/AM17/	RLA File :03/94/040/00883/AM17/	Lic.No/Date:0310810163 28.12.2016	
89	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/89 dated 01.08.2017 as under:- 1. Net weight of export product may be modified as 636 MT. 2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 9. 3. Quantities of import items at Sl. No. 1, 2 & 5 to 7 may be allowed as 1.02 Kgs./Kg. content in export item. 4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in export item. 5. Quantities of import items at Sl. No. 8 & 9 may be allowed as 1.01 Kgs./Kg. content in export item as claimed by the firm. 6. Weight of import items at Sl. No 10, 11 & 15 may be specified as 4000 Kgs., 550 Kgs. & 400 Kgs. respectively. 7. Import items at Sl. No. 10 to 16 may be allowed on net to net basis with accountability clause RA may take further necessary action accordingly		

Case No.: 21/26/80-ALC2/2016	Party Name:HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
HQ File	RLA File	Lic.No/Date:0310810160	

:01/80/050/00645/AM17/	:03/94/040/00884/AM17/	28.12.2016	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/90 dated 01.08.2017 as under:- 1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 10. 2. Quantities of import items at Sl. No. 1, 2 & 5 to 7 may be allowed as 1.02 Kgs./Kg. content in export item. 3. Quantities of import items at Sl. No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in export item. 4. Quantities of import items at Sl. No. 8, 9 & 10 may be allowed as 1.01 Kgs./Kg. content in export item as claimed by the firm. 5. Weight of import items at Sl. No 11 to 17 may be specified as 3400 Kgs., 600 Kgs., 2500 Kgs., 800 Kgs., 1050 Kgs., 990 Kgs. & 1080 Kgs. respectively. 6. Weight of import item at Sl. No 21 may be specified as 400 Kgs. 7. Import items at Sl. No. 11 to 22 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly			

91	Case No.:48/23/80-ALC2/2016	Party Name:VENUS INDUSTRIAL CORPORATION	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00551/AM17/	RLA File :30/24/040/00029/AM17/	Lic.No/Date:3010103916 29.12.2016	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 03.04.2017 for examination and comments. It is decided to remind MSME to expedite comments. Case is Deferred to 12.09.2017.				

92	Case No.:47/23/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00550/AM17/	RLA File :53/24/040/00024/AM17/	Lic.No/Date:5310019262 02.01.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME (Chemical) on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite comments. Case is Deferred to 12.09.2017.				

93	Case No.:25/23/80-ALC2/2016	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00528/AM17/	RLA File :05/23/040/00436/AM17/	Lic.No/Date:0510401088 04.01.2017	Defer Date: 12.09.2017
Decision : The Committee noted that DEIT vide their deficiency letter No.17/18/2017-IPHW dated 2.6.2017 has requested the firm to furnish information. Information furnished by the firm vide their letter dated 8.6.2017 sent to DEIT on 28.7.2017 for their comments. Case is Deferred to 12.09.2017.				

94	Case No.:26/23/80-ALC2/2016	Party Name:MITA INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017	Status: Deferred
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		01.08.2017	
HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic.No/Date:0510401181 06.01.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to the MSME on 08.02.2017 for examination and comments. It is decided to remind MSME to expedite comments. Case is Deferred to 12.09.2017.			

95	Case No.: 37/23/80-ALC2/2016	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00540/AM17/	RLA File :03/94/040/00893/AM17/	Lic.No/Date:0310810434 10.01.2017	
Decision : The committee decided to ratify the norms based upon the written comments of Ministry of Electronics and Information Technology U.O.No. 17 (17)/2017-IPHW dated 09.8.2017 (copy of the letter attached). RA may take further necessary action accordingly.				

96	Case No.: 8/26/80-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00632/AM17/	RLA File :03/95/040/00768/AM17/	Lic.No/Date:0310810456 11.01.2017	Defer Date: 12.09.2017
Decision : The Committee noted that firm has furnished information in response to this office deficiency letter dated 12.6.2017 is being send to DIPP for their comments. Case is Deferred to 12.09.2017.				

97	Case No.: 16/26/80-ALC2/2016	Party Name:LLOYDS STEELS INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00640/AM17/	RLA File :03/95/040/00769/AM17/	Lic.No/Date:0310810455 11.01.2017	Defer Date: 12.09.2017
Decision : The Committee noted that firm has furnished information in response to this office deficiency letter dated 12.6.2017 is being send to DIPP for their comments. Case is Deferred to 12.09.2017.				

98	Case No.: 19/26/80-ALC2/2016	Party Name:COTSWOLD ARCHITECTURAL PRODUCTS (INDIA) PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00643/AM17/	RLA File :03/94/040/00877/AM17/	Lic.No/Date:0310810488 12.01.2017	Defer Date: 12.09.2017
Decision : The Committee noted that deficiency letter sent to the firm on 12.6.2017 vide e mail to furnish information on following . It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.				

99	Case No.: 49/23/80-ALC2/2016	Party Name: PYE TOOLS PVT.LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00552/AM17/	RLA File :30/24/040/00034/AM17/	Lic.No/Date: 3010103927 16.01.2017	Defer Date: 12.09.2017
	Decision : The Committed noted that the firm's application has been sent to MSME (Chemical) on 08.02.2017. It is decided to remind MSME to expedite comments. Case is Deferred to 12.09.2017			

100	Case No.: 15/3/80-ALC2/2017	Party Name: BGR ENERGY SYSTEMS LIMITED,	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00015/AM18/	RLA File :04/24/040/00181/AM17/	Lic.No/Date: 0410162730 19.01.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that letter sent on 12.6.2017 by e mail to the RA and firm to furnish 4 set of application. It is decided to remind RA & Firm to furnish hard copy of the application within 15 days failing which the case will be closed / with drawn from agenda. Case is Deferred to 12.09.2017.			

101	Case No.: 56/23/80-ALC2/2016	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00559/AM17/	RLA File :31/83/040/00130/AM17/	Lic.No/Date: 3110066556 20.01.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by MSME (Mechanical division) vide their U.O no. 30 (2)/17-ME dated 11.4.2017 sent to the firm vide e mail dated 18.7.2017. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

102	Case No.: 1/26/80-ALC2/2016	Party Name: A.L. PAPER HOUSE,	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00625/AM17/	RLA File :13/24/040/00043/AM17/	Lic.No/Date: 1310048533 24.01.2017	Defer Date: 12.09.2017
	Decision : The Committed noted that the firm's application has been sent to MSME on 28.03.2017 for examination and comments. Case is Deferred to 12.09.2017.			

103	Case No.: 47/3/80-ALC2/2017	Party Name: KELVION INDIA PVT LTD	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00047/AM18/	RLA File :03/94/040/00975/AM17/	Lic.No/Date: 0310810718 24.01.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that in response to deficiency letter dated 12.6.2017 firm has furnished a copy of their same letter dated 20.3.2017. It is decided to send final reminder to furnish specific reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

104	Case No.:22/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00022/AM18/	RLA File :07/24/040/00285/AM17/	Lic.No/Date:0710111085 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

105	Case No.:23/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00023/AM18/	RLA File :07/24/040/00297/AM17/	Lic.No/Date:0710111097 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

106	Case No.:24/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00024/AM18/	RLA File :07/24/040/00296/AM17/	Lic.No/Date:0710111094 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

107	Case No.:25/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00025/AM18/	RLA File :07/24/040/00295/AM17/	Lic.No/Date:0710111092 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

108	Case No.:26/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00026/AM18/	RLA File :07/24/040/00294/AM17/	Lic.No/Date:0710111091 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-			

TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send **final reminder** to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC.
Case is Deferred to 12.09.2017.

109	Case No.: 27/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00027/AM18/	RLA File :07/24/040/00286/AM17/	Lic.No/Date:0710111086 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

110	Case No.: 28/3/80-ALC2/2017	Party Name:PLANSEEINDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00028/AM18/	RLA File :07/24/040/00287/AM17/	Lic.No/Date:0710111087 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

111	Case No.: 29/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00029/AM18/	RLA File :07/24/040/00288/AM17/	Lic.No/Date:0710111088 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

112	Case No.: 30/3/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00030/AM18/	RLA File :07/24/040/00289/AM17/	Lic.No/Date:0710111090 07.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/131 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

113	Case No.: 8/3/80-ALC2/2017	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00008/AM18/	RLA File :34/24/040/00316/AM17/	Lic.No/Date: 3410042923 09.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017 sent to the firm vide e mail on 12.6.2017 .It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.			

114	Case No.: 6/26/80-ALC2/2016	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00630/AM17/	RLA File :31/83/040/00152/AM17/	Lic.No/Date: 3110066585 10.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's application has been sent to DHI on 02.05.2017 for examination and comments. It is noted that DHI has raised deficiency vide U.O No. 3 /40/17-TSW (B). It is decided to request the firm to furnish information on following :- 1.Sl. no.(ii) a&b if Engineering products of technical details. 2. Sl. No. (b) of raw materials/ consumables of technical details. Case is Deferred to 12.09.2017			

115	Case No.: 42/3/80-ALC2/2017	Party Name: L&T-MHPS BOILERS PVT LTD	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00042/AM18/	RLA File :03/95/040/00686/AM17/	Lic.No/Date: 0310811157 13.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's application has been sent to DHI on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.			

116	Case No.: 43/3/80-ALC2/2017	Party Name: L& T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00043/AM18/	RLA File :03/95/040/00820/AM17/	Lic.No/Date: 0310811232 15.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that deficiency raised by DHI sent to the firm through e mail on 2.8.2017 to furnish information. Case is Deferred to 12.09.2017.			

117	Case No.: 46/5/80-ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00107/AM18/	RLA File :34/24/040/00301/AM17/	Lic.No/Date: 3410042935 15.02.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that firms application has been sent to MSME on 20.6.2017 for their examination and comments . Case is Deferred to 12.09.2017.			

27


 के० पी० सिंह / K. P. SINGH
 उप महा निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महा निदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग / Deptt. of Commerce
 भारत सरकार / Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi

	Case No.:43/5/80-ALC2/2017	Party Name:SAIRA ASIA INTERIORS PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
118	HQ File :01/80/050/00104/AM18/	RLA File :34/24/040/00335/AM17/	Lic.No/Date:3410042944 16.02.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 20.6.2017 and DHI stated that it is not concern to them. It is decided that application to be send to MSME for their comments. Case is Deferred to 12.09.2017.				

	Case No.:44/5/80-ALC2/2017	Party Name:NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
119	HQ File :01/80/050/00105/AM18/	RLA File :34/24/040/00310/AM17/	Lic.No/Date:3410042954 20.02.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 20.6.2017 for examination and comments. Case is Deferred to 12.09.2017.				

	Case No.:13/3/80-ALC2/2017	Party Name:INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
120	HQ File :01/80/050/00013/AM18/	RLA File :04/24/040/00199/AM17/	Lic.No/Date:0410162829 23.02.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for examination and comments. Case is Deferred to 12.09.2017.				

	Case No.:40/3/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
121	HQ File :01/80/050/00040/AM18/	RLA File :03/95/040/00656/AM17/	Lic.No/Date:0310811416 23.02.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's reply sent to MEIT on 28.7.2017 for their comments. Case is Deferred to 12.09.2017.				

	Case No.:24/26/80-ALC2/2016	Party Name:TIL LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
122	HQ File :01/80/050/00648/AM17/	RLA File :02/24/040/00220/AM17/	Lic.No/Date:0210207411 27.02.2017	
Decision : The committee decided to ratify the norms based upon recommendation of DHI as under :- 1. Import item at Sl. No.136 as per Misc. SION C-1647. 2. Other items mentioned in the application are allowed under GN-4 of Engineering product. RA may take further necessary action accordingly				

	Case No.:26/26/80-ALC2/2016	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
123	HQ File :01/80/050/00650/AM17/	RLA File :53/24/040/00027/AM17/	Lic.No/Date:5310019281 28.02.2017	Defer Date: 12.09.2017

Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 27.03.2017 for examination and comments. It is decided to remind DHI to expedite their comments. Case is Deferred to 12.09.2017.

124	Case No.: 18/26/80-ALC2/2016	Party Name:SHACHI ENGINEERING PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00642/AM17/	RLA File :31/83/040/00167/AM17/	Lic.No/Date:3110066607 01.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/141 dated 16/05/2017, letter sent to the firm on 12.6.2017 vide email and final reminder sent through e mail on 31.7.2017. Case is Deferred to 12.09.2017.				

125	Case No.: 5/3/80-ALC2/2017	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00005/AM18/	RLA File :03/94/040/01037/AM17/	Lic.No/Date:0310811555 02.03.2017	
Decision : The committee decided to ratify the norms based upon the written comments of Ministry of Electronics and Information Technology U.O no. 17 (31) / 2017-IPHW dated 09.8.2017(copy of the letter attached).				
RA may take further necessary action accordingly				

126	Case No.: 4/3/80-ALC2/2017	Party Name:MICRON INSTRUMENTS PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: ASpproved
	HQ File :01/80/050/00004/AM18/	RLA File :05/24/040/00619/AM17/	Lic.No/Date:0510401892 08.03.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/126 dated 01.08.2017 as under:-				
1. Net weight of export product may be specified as 786.6 Kgs. 2. Quantity of import item may be allowed as 3303.7 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.				
RA may take further necessary action accordingly				

127	Case No.: 41/3/80-ALC2/2017	Party Name:STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00041/AM18/	RLA File :03/95/040/00754/AM17/	Lic.No/Date:0310811714 08.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's reply sent to MEIT on 28.7.2017 for their comments. Case is Deferred to 12.09.2017.				

128	Case No.: 14/3/80-ALC2/2017	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410162877	Defer Date:

:01/80/050/00014/AM18/	:04/24/040/00215/AM17/	09.03.2017	12.09.2017
Decision : The Committee noted that as per deficiency raised by DIPP vide UO No.12/36/2017-TSW/160 dated 16/05/2017, letter sent to the firm on 12.6.2017 and final reminder sent on through e mail on 31.7.2017 to furnish the information. Case is Deferred to 12.09.2017.			

129	Case No.: 45/3/80-ALC2/2017	Party Name:AUTOFITS PACKAGING PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00045/AM18/	RLA File :03/94/040/01095/AM17/	Lic.No/Date:0310811747 09.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.				

130	Case No.: 47/5/80-ALC2/2017	Party Name:BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00108/AM18/	RLA File :34/24/040/00312/AM17/	Lic.No/Date:3410043015 09.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 20.6.2017 for examination and comments. Case is Deferred to 12.09.2017.				

131	Case No.: 5/26/80-ALC2/2016	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00629/AM17/	RLA File :08/24/040/00488/AM17/	Lic.No/Date:0810139861 10.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that , to furnish hard copy of application letter sent vide e mail on 12.6.2017 to RA Ahmedabad and firm. It is decided to send final reminder to RA & Firm to furnish hard copy with in 15 days failing which case will be treated as closed and withdrawn from agenda.. Case is Deferred to 12.9.2017.				

132	Case No.: 17/3/80-ALC2/2017	Party Name:BIO - TECH VISION CARE PVT.LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00017/AM18/	RLA File :08/24/040/00497/AM17/	Lic.No/Date:0810139860 10.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to DEIT on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.				

133	Case No.: 9/3/80-ALC2/2017	Party Name:ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00009/AM18/	RLA File :05/23/040/00586/AM17/	Lic.No/Date:0510401961 15.03.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/133 dated 01.08.2017 as under:-				
1. Net Empty weight of export item may be specified as 26661 Kgs. 2. Word "Relevant" may be prefixed with the descriptions of import item at Sl.				

No. 1 and its quantity may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm. 3. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as applied for i.e. 200 Kgs., 200 Kgs. & 35 Kgs. respectively. 4. Quantities of import items at Sl. No. 5 & 6 put-together may be allowed as 295 Kgs. 5. Import item at Sl. No. 7, 8 & 9 may be allowed on net to net basis with accountability clause. RA may take further necessary action accordingly	
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134	Case No.: 45/5/80-ALC2/2017	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00106/AM18/	RLA File :34/24/040/00309/AM17/	Lic.No/Date:3410043036 17.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME (Chemical) on 20.6.2017 for examination and comments. Case is Deferred to 12.09.2017.				

135	Case No.: 11/3/80-ALC2/2017	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic.No/Date:0510402001 20.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 03.05.2017 for examination and comments. Case is Deferred to 12.09.2017.				

136	Case No.: 21/3/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00021/AM18/	RLA File :32/24/040/00041/AM17/	Lic.No/Date:3210078128 20.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that hard copy of the firm's application has not been received and letter sent by e mail on 12.6.2017 to firm and RA to forward 4 sets of application to DGFT HQ for consideration of the case. Case is Deferred to 12.9.2017.				

137	Case No.: 54/3/80-ALC2/2017	Party Name: MIBA DRIVETEC INDIA PRIVATE LIMITED	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00054/AM18/	RLA File :31/83/040/00179/AM17/	Lic.No/Date:3110066627 21.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for their comments. case is Deferred to 12.09.2017.				

138	Case No.: 16/3/80-ALC2/2017	Party Name: AUROLAB	Meet No/Date: 9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00016/AM18/	RLA File :35/24/040/00061/AM17/	Lic.No/Date:3510045144 23.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to DEIT on 03.05.2017				

for examination and comments. Case is Deferred to 12.09.2017.

139	Case No.: 20/3/80-ALC2/2017	Party Name:KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00020/AM18/	RLA File :02/24/040/00267/AM17/	Lic.No/Date:0210207496 24.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.5.2017 for examination and comments. Case is Deferred to 12.09.2017.				

140	Case No.: 36/3/80-ALC2/2017	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00036/AM18/	RLA File :07/24/040/00404/AM17/	Lic.No/Date:0710111341 27.03.2017	
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/140 dated 01.08.2017 as under:-				
1. Net weight of export items at Sl. No. 1, 2, 3, 4 & 5 may be specified as 11000 Kgs., 18000 Kgs., 1200 Kgs., 250 Kgs & 3091 Kgs. respectively. 2. Import items from Sl. No. 1 to 200 may be allowed on net to net basis with accountability clause. 3. Import items from Sl. No. 201 to 226 may be allowed as 1.02 mtrs./mtr content in the export items.				
RA may take further necessary action accordingly.				

141	Case No.: 53/3/80-ALC2/2017	Party Name:GL&V INDIA PRIVATE LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic.No/Date:3110066640 29.03.2017	Defer Date: 12.09.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 25.6.2017 for examination and comments. Case is Deferred to 12.09.2017.				

142	Case No.: 49/5/80-ALC2/2017	Party Name:OM OPTEL INDUSTRIES PRIVATE LIMITED,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00110/AM18/	RLA File :11/24/040/00001/AM18/	Lic.No/Date:1110028276 13.04.2017	Defer Date: 12.09.2017
Decision : The Committee noted that DIET has sent deficiency letter no 17/37/2017 dated 07.7.2017 to the firm to furnish information. It is decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to pay applicable custom duty with interest of EODC. Case is Deferred to 12.09.2017.				

143	Case No.: 1/3/80-ALC2/2017	Party Name:SIRIA IMPEX PVT.LTD.	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00001/AM18/	RLA File :05/24/040/00013/AM18/	Lic.No/Date:0510402247 18.04.2017	Defer Date: 12.09.2017

Decision : The Committee noted that letter sent vide email to firm and RA on 12.6.2017 to forward 4 sets of application to DGFT HQ for consideration of the case. It is decided to send final reminder to RA & firm with request to furnish hard copy of application within 15 days failing which case will be treated as closed and withdrawn from agenda. case is Deferred to 12.09.2017.

144	Case No.: 2/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00180/AM18/	RLA File :07/24/040/00299/AM17/	Lic.No/Date:0710111488 26.04.2017	Defer Date:
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /144 dated 01.8.2017. It is decided to call for the following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Tungsten Sheet blank supported by size of component to be manufactured. 3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. . Case is Deferred to 12.09.2017.			

145	Case No.: 3/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00181/AM18/	RLA File :07/24/040/00300/AM17/	Lic.No/Date:0710111486 26.04.2017	Defer Date:
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /145 dated 01.8.2017. It is decided to call for the following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Sheet blank supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. . Case is Deferred to 12.09.2017.			

146	Case No.: 5/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00183/AM18/	RLA File :07/24/040/00298/AM17/	Lic.No/Date:0710111487 26.04.2017	Defer Date:
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /146 dated 01.8.2017. It is decided to call for the following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Tungsten Sheet blank supported by size of component to be			

	manufactured.
	3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.
	. Case is Deferred to 12.09.2017.

	Case No.:55/3/80-ALC2/2017	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
147	HQ File :01/80/050/00055/AM18/	RLA File :09/24/040/00028/AM18/	Lic.No/Date:0910064974 27.04.2017	Defer Date: 12.09.2017
	Decision : The Committee noted that the firm's application has been sent to DIPP on 26.7.2017 for examination and comments. Case is Deferred to 12.09.2017.			

	Case No.:4/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00182/AM18/	RLA File :07/24/040/00305/AM17/	Lic.No/Date:0710111499 28.04.2017	Defer Date:
148	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /148 dated 01.8.2017. It is decided to call for the following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Sheet blank supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices . Case is Deferred to 12.09.2017.			

	Case No.:6/9/80-ALC2/2017	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00184/AM18/	RLA File :07/24/040/00301/AM17/	Lic.No/Date:0710111497 28.04.2017	Defer Date:
149	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /149 dated 01.8.2017. It is decided to call for the following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise. 2. Size and weight of Molybdenum Sheet blank supported by size of component to be manufactured. 3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices. . Case is Deferred to 12.09.2017.			

150	Case No.:31/9/80-ALC2/2017	Party Name:PERMANENT MAGNETS LIMITED	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00209/AM18/	RLA File :03/95/040/00088/AM18/	Lic.No/Date:0310813192 11.05.2017	:
Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/150 dated 01.08.2017 as under:- 1. Quantity of import item may be allowed as applied for i.e. 8804.512 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.				

151	Case No.:48/5/80-ALC2/2017	Party Name:L&T HOWDEN PVT LTD.,	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00109/AM18/	RLA File :03/95/040/00028/AM18/	Lic.No/Date:0310813252 12.05.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI as under :- Import items allowed under GN-4 for Engineering products. RA concerned may take further necessary action accordingly.				

152	Case No.:15/9/80-ALC2/2017	Party Name:MACAWBER BEEKAY PVT. LTD.	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00193/AM18/	RLA File :05/24/040/00079/AM18/	Lic.No/Date:0510402658 22.05.2017	Defer Date:
Decision : The Committee noted that the firm's application has been sent to MSME. It is decided to send the application to DHI for examination and comments. Case is Deferred to 12.09.2017.				

153	Case No.:20/9/80-ALC2/2017	Party Name:CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00198/AM18/	RLA File :05/23/040/00081/AM18/	Lic.No/Date:0510403029 05.06.2017	Defer Date:
Decision : The Committee noted that the firm's application has been sent to MEIT on 26.7.2017 for examination and comments. Case is Deferred to 12.09.2017.				

154	Case No.:21/9/80-ALC2/2017	Party Name:MACAWBER BEEKAY PVT. LTD.	Meet No/Date:9/80- ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00199/AM18/	RLA File :05/24/040/00114/AM18/	Lic.No/Date:0510403047 06.06.2017	Defer Date:
Decision : The Committee noted that the firm's application has been sent to MSME. It is decided to send the application to DHI for examination and comments. Case is Deferred to 12.09.2017.				

155	Case No.: 32/9/80-ALC2/2017	Party Name:UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00210/AM18/	RLA File :03/95/040/00182/AM18/	Lic.No/Date:0310813834 07.06.2017	Defer Date: 12.9.2017
	Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /155 dated 01.8.2017. It is decided to call for the following information from the firm :- 1. Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise. 2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 8. . Case is Deferred to 12.09.2017.			

156	Case No.: 11/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00189/AM18/	RLA File :04/24/040/00055/AM18/	Lic.No/Date:0410163193 08.06.2017	Defer Date: 12.9.2017
	Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. It is decided ask the firm to furnish earlier norms approved by committee for same export product . Case is Deferred to 12.09.2017.			

157	Case No.: 14/9/80-ALC2/2017	Party Name:DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00192/AM18/	RLA File :04/24/040/00056/AM18/	Lic.No/Date:0410163194 08.06.2017	Defer Date: 12.9.2017
	Decision The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. It is decided ask the firm to furnish earlier norms approved by committee for same export product . Case is Deferred to 12.09.2017.			

158	Case No.: 26/9/80-ALC2/2017	Party Name:MODERN FLEX ELECTRICALS,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00204/AM18/	RLA File :56/24/040/00012/AM18/	Lic.No/Date:5610005155 08.06.2017	:
	Decision : The committee decided to ratify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/158 dated 01.08.2017 as under:- 1. Word " of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 100.80 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1. 2. Word " of relevant thickness" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 102.48 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.			

3.Quantity of import item at Sl. No. 3 may be allowed as 25.62 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.			
RA may take further necessary action accordingly.			

159	Case No.:24/9/80-ALC2/2017	Party Name:THERMAX LTD.,	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00202/AM18/	RLA File :31/83/040/00037/AM18/	Lic.No/Date:3110066782 12.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. Case is Deferred to 12.09.2017.				

160	Case No.:16/9/80-ALC2/2017	Party Name:SPRAYTEC (INDIA) LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00194/AM18/	RLA File :05/24/040/00133/AM18/	Lic.No/Date:0510403105 13.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME. It is decided to send the application to DIPP for examination and comments. Case is Deferred to 12.09.2017				

161	Case No.:27/9/80-ALC2/2017	Party Name:TERUMO PENPOL PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00205/AM18/	RLA File :53/24/040/00003/AM18/	Lic.No/Date:5310019417 15.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is Deferred to 12.09.2017.				

162	Case No.:17/9/80-ALC2/2017	Party Name:WINTAGE ENGINEERS & CONSULTANTS PVT. LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00195/AM18/	RLA File :05/24/040/00070/AM18/	Lic.No/Date:0510403145 16.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to DIPP on 26.7.2017 for examination and comments. It is decided to send deficiency letter to the firm with request to furnish information on following :- Information in respect of Sl. No. 3,4,5, & 11 of standard deficiency format , export product wise. Case is Deferred to 12.09.2017.				

163	Case No.:7/9/80-ALC2/2017	Party Name:INDUS REFRIGERATION PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00185/AM18/	RLA File :04/24/040/00038/AM18/	Lic.No/Date:0410163240 19.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME. It is decided to send the application to DIPP for examination and comments. Case is Deferred to				

12.09.2017

164	Case No.: 18/9/80-ALC2/2017	Party Name:BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00196/AM18/	RLA File :05/23/040/00099/AM18/	Lic.No/Date:0510403166 19.06.2017	
Decision : The committee decided to ratify the norms based on the recommendation of DHI on repeat basis as allowed earlier in respect of AA No. 0510400317 dated 28.10.2016 in NC meeting No 02/80 dated 25.4.2017 (case no 73). RA may take further necessary action accordingly.				

165	Case No.: 10/9/80-ALC2/2017	Party Name:S AND P ENTERPRISES	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic.No/Date:0410163247 20.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME on 26.7.2017 for examination and comments. Case is Deferred to 12.09.2017.				

166	Case No.: 12/9/80-ALC2/2017	Party Name:HELVOET RUBBER AND PLASTIC TECHNOLOGIES INDIA P.L.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00190/AM18/	RLA File :31/83/040/00046/AM18/	Lic.No/Date:3110066788 20.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to MSME. It is decided to send the application to DIPP for examination and comments. Case is Deferred to 2.09.2017.				

167	Case No.: 25/9/80-ALC2/2017	Party Name:GLOBE HI-FABS LLP	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
	HQ File :01/80/050/00203/AM18/	RLA File :05/23/040/00097/AM18/	Lic.No/Date:0510403174 20.06.2017	
Decision : The committee deliberated the matter and decided to ratify the norms as under :- Import items allowed as per GN-4 for Engineering products. RA concerned may take further necessary action accordingly				

168	Case No.: 1/9/80-ALC2/2017	Party Name:CPS OIL & GAS EQUIPMENTS PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00179/AM18/	RLA File :03/94/040/00237/AM18/	Lic.No/Date:0310814177 21.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that hard copy of the firm's application has not been received. It is decided to send letter to RA and firm to furnish 4 set of application to DGFT Hqrs for processing the case. Case is Deferred to 12.09.2017.				

169	Case No.: 8/9/80-ALC2/2017	Party Name:AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00186/AM18/	RLA File :31/83/040/00044/AM18/	Lic.No/Date:3110066789 21.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that the firm's application has been sent to DHI on 26.7.2017 for examination and comments. It is decided to send deficiency letter to the firm with request to furnish information on following :- Information in respect of Sl. No.1, 3,4,5, & 11 of standard deficiency format , export product wise. Case is Deferred to 12.09.2017 .				

170	Case No.: 23/9/80-ALC2/2017	Party Name:SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00201/AM18/	RLA File :05/24/040/00085/AM18/	Lic.No/Date:0510403205 22.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /170 dated 01.8.2017. It is decided to call for the following information from the firm :- - Quantity of export items Condensor Coils & Evaporator Coils in Nos. also in addition to their weights. - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise. . Case is Deferred to 12.09.2017.				

171	Case No.: 13/9/80-ALC2/2017	Party Name:EMERSON CLIMATE TECHNOLOGIES INDIA PVT LTD	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00191/AM18/	RLA File :31/82/040/00228/AM17/	Lic.No/Date:3110066795 23.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /171 dated 01.8.2017. It is decided to call for the following information from the firm :- - Quantity of import items at Sl. No. 1 & 2 in Kgs. - Specific use of import items in the manufacture of export products and basis/justification for their quantities. . Case is Deferred to 12.09.2017.				

172	Case No.: 19/9/80-ALC2/2017	Party Name:NIPRO INDIA CORPORATION PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
	HQ File :01/80/050/00197/AM18/	RLA File :31/83/040/00047/AM18/	Lic.No/Date:3110066796 23.06.2017	Defer Date: 12.9.2017
Decision : The Committee noted that deficiency raised by DIPP vide their U.O.No. 12/58/2017-TSW /172 dated 01.8.2017. It is decided to call for the following information from the firm :-				

1. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 1.
2. Specific use of import item at Sl. No. 3 (Glass Beads) in the manufacture of export product and basis/justification for its quantity.

Case is Deferred to 12.09.2017.

Case No.:22/9/80-ALC2/2017	Party Name:DEEPS TOOLS PVT.LTD.	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Approved
HQ File :01/80/050/00200/AM18/	RLA File :30/24/040/00006/AM18/	Lic.No/Date:3010104070 30.06.2017	
173	Decision : The committee deliberated the matter and decided to ratify the norms as under :- Import items allowed under GN-4 for Engineering products. RA concerned may take further necessary action accordingly.		

Case No.:9/9/80-ALC2/2017	Party Name:MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:9/80-ALC2/2017 01.08.2017	Status: Deferred
174	HQ File :01/80/050/00187/AM18/	RLA File :31/83/040/00049/AM18/	Lic.No/Date:3110066804 05.07.2017
Defer Date: 12.9.2017	Decision : The Committee noted that the firm's application has been sent to MSME. It is decided to send the application to DIPP for examination and comments. Case is Deferred to 12.09.2017		

CATEGORY "A"

S.No.207

Case No. A/R-01	M/s. Decon	HQF.No.01/80/050/00009/AM15/DES.I	Lic. No. & date
Meeting No. 09/18	India Plastics	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 01.08.2017	Pvt. Ltd., Pune	Request for revision of norms	Date 26.02.2014
Decision: The Committee noted that the firm's request has been sent to MSME (Chemical) on 17.03.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.208

Case No. A/R-90	M/s. Terumo	HQF.No.01/80/050/00073/AM16/DES.I	Lic. No. & date
Meeting No. 09/18	Penpol Ltd.,	RA.F.No.53/21/040/00002/AM10	5310008377
Date: 01.08.2017		Request for fixation of norms	Date 28.05.2009
Decision: The Committee noted that the firm's request has been sent to MSME (Chemicals) on 08.03.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.209

Case No. A/R-155	M/s. Transasia	HQF.No.01/80/050/00489/AM15/DES.I	Lic. No. & date
Meeting No. 09/18	Bio Medicals	RA.F.No.03/95/040/00564/AM15	5310008377
Date: 01.08.2017	Ltd., Mumbai	Request for fixation of norms	Date 28.05.2009
Decision: The Committee noted that the firm's request dated 31.08.2015 has been sent to DEIT on 22.01.2016 for comments. It is decided to remind DEIT to expedite their comments. Case is Deferred to 12.9.2017.			

S.No.210

Case No. A/R-104	M/s. Azad	HQF.No.01/80/050/00404/AM15/DES.I	Lic. No. & date
Meeting No. 09/18	Engineering Pvt.	RA.F.No.09/24/040/00279/AM15	0910060956
Date: 01.08.2017	Ltd., Hyderabad	Request for fixation of norms	Date 12.09.2014
Decision: The committee decided to ratify the norms based upon the written comments of DHI U.O No. TSWB FN 3 (92)/2015 dated Nily July, 2015. (copy of the letter attached). RA may take further necessary action accordingly..			

S.No.211

Case No. A/R-107	M/s. Azad	HQF.No.01/80/050/00637/AM15/DES.I	Lic. No. & date
Meeting No. 09/18	Engineering Pvt.	RA.F.No.09/24/040/00542/AM15	0910061508
Date: 01.08.2017	Ltd., Hyderabad	Request for fixation of norms	Date 08.01.2015
Decision: The committee noted that firm's request dated 22.08.2016 has been sent to DHI on 07.10.2016 and additional information dated 08.11.2016 also sent to DHI on 09.11.2016 and 19.5.2017. Case is Deferred to 12.9.2017.			

S.No.212

Case No. A/R-114	M/s. Toshiba JSW	HQF.No.01/80/050/00438/AM15/DES.I	Lic. No. & date
Meeting No. 09/18	Power Systems	RA.F.No.04/24/040/00060/AM15	0410158680
Date: 01.08.2017	Pvt. Ltd., Chennai	Request for revision of norms.	Date 13.06.2014
Decision: The committee decided to ratify the norms based upon the written comments of DHI U.O No.TSWB 3/165/2014 dated 01.8.2017 (copy of the letter attached). RA may take further necessary action accordingly			

41


कें० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.213

Case No. A/R-115	M/s. Automat	HQF.No.01/80/050/00270/AM14/DES.I	Lic. No. & date
Meeting No. 09/18	Irrigation Pvt.	RA.F.No.05/23/040/00199/AM14	0510362949
Date: 01.08.2017	Ltd., Delhi	Request for fixation of norms.	Date 20.08.2013
Decision: The Committee noted that the firm's request dated 17.09.2016 has been sent to MSME (Chemical) on 07.10.2016 for comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.9.2017.			

S.No.214

Case No. A/R-118	M/s. Veeline	HQF.No.01/80/050/00211/AM17/DES.I	Lic. No. & date
Meeting No. 09/18	Media Ltd.,	RA.F.No.02/24/040/00001/Am17	0210206671
Date: 01.08.2017	Kolkata	Request for amendment / revision of norms.	Date 10.05.2016
Decision: : The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/118-A/R dated 01.08.2017 as under:- 1. Total net of export products may be modified as 161.34 MT. 2. Weight of import items at Sl. No. 1, 3, 4 & 5 may be specified as 48 MT, 3.17 MT, 3.17 MT & 11.6 MT respectively. 3. Quantities of import items at Sl. No. 11 may be allowed as 57100 Kgs. as 1.02 Kgs./Kg. content in the export product. RA may take further necessary action accordingly.			

S.No.215

Case No. A/R - 159	M/s Shaktiman	F.No.01/80/050/00427/AM15/DES.I	Lic. No. and date
Meeting No. 09/18	Rub Rolls P. Ltd.,	RLA No.33/24/040/00007/AM15	3310030078
Date: 01.08.2017	Kaithal.	Request for re-consideration on ratification of norms.	Date 16.09.2014
Decision The Committee noted that the firm's request dated 10.08.2016 has been sent to MSME on 08.02.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.216

Case No. A/R - 160	M/s Nucon	F.No.01/80/050/00232/AM17/DES.I	Lic. No. and date
Meeting No. 09/18	Aerospace Pvt.	RLA No.09/24/040/00717/AM16	0910063349
Date: 01.08.2017	Ltd., Hyderabad.	Request for ratification of norms.	Date 02.03.2016
Decision: The Committee noted that the MSME deficiency letter dated 17.03.2017 sent to the firm on 21.03.2017 and final reminder sent through e mail on 31.7.2017. Case is Deferred to 12.09.2017.			

S.No.217

Case No. A/R - 161	M/s Deepeeka	F.No.01/80/050/00018/AM17/DES.I	Lic. No. and date
Meeting No. 09/18	Exports Pvt.	RLA No.05/23/040/00371/AM16	0510396524
Date: 01.08.2017	Ltd., Meerut, U.P.	Request for ratification of norms.	Date 04.12.2015
Decision: The Committee noted that the firm's request dated 12.12.2016 has been sent to MSME on 08.02.2017 for comments. It is decided to remind MSME to expedite their comments. Case is Deferred to 12.9.2017.			

S No.218

Case No. A/R - 178	M/s Isgec	F.No.01/80/050/00298/AM17/DES.I	Lic. No. and date
Meeting No. 09/18	Heavy	RLA No.05/23/040/00149/AM17	0510398883
Date: 01.08.2017	Engineering Ltd., Noida	Request for re-consideration of norms.	Date 22.06.2016
Decision: The committee deliberated on the case and decided to modify the export product with the recommendation of DHI as 2200 Ton Mechanical press instead of 600 Ton Mechanical press as			

42

के० पी० सिंह K. P. SINGH
उप महादेशिक निदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/ Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

applied for by the firm .

S.No.219

Case No.A/R – 179	M/s Apar Industries Ltd.,	F.No.01/80/050/00263/AM17/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.03/94/040/00205/AM17	0310805471
Date: 01.08.2017	Mumbai	Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is Deferred to 12.09.2017.			

S.No.220

Case No.A/R – 180	M/s Apar Industries Ltd.,	F.No.01/80/050/00291/AM17/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.03/94/040/00284/AM17	0310806250
Date: 01.08.2017	Mumbai	Request for amendment of norms.	Date 14.07.2016
Decision: The Committee noted that the firm's request has been sent to DEIT on 23.03.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.221

Case No.A/R – 182	M/s Bharat Heavy Electricals Ltd.,	F.No.01/80/050/00566/AM14/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.04/24/040/00227/AM14	0410154551
Date: 01.08.2017	Tiruchirapalli	Request for amendment/revision of norms.	Date 23.01.2014
Decision: The Committee noted that information furnished by the firm vide e mail dated 28.7.2017 sent to DHI on 31.7.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.222

Case No.A/R – 183	M/s Godrej & Boyce Mfg. Co. Ltd.,	F.No.01/80/050/00036/AM17/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.03/94/040/00621/AM16	0310800216
Date: 01.08.2017	Mumbai	Request for correction in ratification of norms.	Date 10.11.2015
Decision: The Committee noted the information furnished by the firm sent to DIPP. DIPP perused the matter and deficiency raised vide letter No. 12/47/2017-TSW/183-A/R dated 20/06/2017 sent to the firm on 31.7.2017. Case is Deferred to 12.9.2017			

S.No.223

Case No.A/R – 187	M/s Kelvion India Pvt. Ltd.,	F.No.01/80/050/00522/AM14/DES.I	Lic. No. and date
Meeting No. 09/18	(Formerly known as GEA Ecoflex India Private Limited, Pune	RLA No.03/94/040/00880/AM14	0310766285
Date: 01.08.2017		Request for ratification of norms.	Date 15.01.2014
Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) vide U.O. dated 28.03.2017 sent to the firm on 19.04.2017 through e-mail and final reminder sent on 30.6.2017 vide email . Case is Deferred to 12.9.2017.			

S.No.224

Case No.A/R – 19	M/s Tema India Ltd.,	F.No.01/80/050/00223/M17/DES.I	Lic. No. and date
Meeting No. 09/18	Mumbai	RLA No.03/95/040/00743/AM16	0310804703
Date: 01.08.2017		Request for re-fixation of norms.	dt. 16.05.2016
Decision: The Committee noted that DIPP has raised deficiency vide their letter 12/47/2017-TSW/19-A/R dated 20/06/2017 and letter sent to the firm to furnish information through e mail on 31.7.2017. Case is Deferred to 12.9.2017.			

क० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.225

Case No.A/R –20	M/s Tema India Ltd.,	F.No.01/80/050/00351/M15/DES.I	Lic. No. and date
Meeting No. 09/18	Mumbai	RLA No.03/95/040/00335/AM15	0310787039
Date: 01.08.2017		Request for re-fixation of norms.	dt. 18.07.2014
Decision: The Committee noted that DIPP has raised deficiency vide their letter No. 12/47/2017-TSW/20-A/R dated 20/06/2017 and letter sent to the firm to furnish information through e mail on 31.7.2017. Case is Deferred to 12.9.2017.			

S.No.226

Case No.A/R – 22	M/s Isgec Heavy Engineering Ltd., Noida.	F.No.01/80/050/00092/AM17/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.05/23/040/00004/AM16	0510394195
Date: 01.08.2017		Request for re-consideration of ratification of norms.	dt. 11.05.2016
Decision: The Committee noted that the firm's request dated 06.04.2017 has been sent to DIPP on 05.05.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.227

Case No.A/R – 23	M/s Isgec Hitachi Zosen Limited, Noida.	F.No.01/80/050/00362/AM17/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.05/23/040/00223/AM17	0510399393
Date: 01.08.2017		Request for re-consideration of norms.	dt. 09.08.2016
Decision: The committee decided to modify the norms based upon the written comments of DIPP vide ID No.12/58/2017-TSW/23-A/R dated 01.08.2017 as under:-			
- Quantity of import item at Sl. No. 1 may be allowed as 238800 Kgs. as 1.0493 Kgs/Kg. content in the export products . - Quantity of import item at Sl. No. 2 may be allowed as 1020000 Kgs. as 1.0493 Kgs/Kg. content in the export products . - Quantity of import item at Sl. No. 3 may be allowed as 294000 Kgs. as 1.0493 Kgs/Kg. content in the export products.			
Total quantity of import items at Sl. No. 6 & 7 put together may be restricted as 901200 Kgs. as 1.0493 Kgs/Kg. content in the export products			
RA may take further necessary action accordingly.			

Sl.No.228

Case No.A/R – 24	M/s GEA WESTFALIA SEPARATOR INDIA PRIVATE LIMITED, BANGALORE	F.No.01/80/162/00059/AM18/DES.I	
Meeting No. 09/18		RLA No.05/23/040/00125/AM16	
Date: 01.08.2017		Request of SEZ Bangalore for fixation of Scrap/wastage norms for the export product Decanter Centrifuge, Oil purification unit as separator.	
Decision: The Committee noted that the firm's request dated 22.02.2017 has been sent to MSME on 05.05.2017 for comments. Case is Deferred to 12.9.2017.			

Sl.No.229

Case No.A/R – 25	M/s S AND W JEWELLERY PRIVATE LIMITED, BANGALORE	F.No.01/80/050/00053/AM17/DES.I	Lic. No. and date
Meeting No. 09/18		RLA No.05/23/040/00125/AM16	0710108479
Dated: 01.8.2017		Request for re-fixation of norms.	Date 08.07.2015
Decision: The Committee noted that the firm's request dated 26.04.2017 has been sent to MSME on 05.05.2017 for comments. Case is Deferred to 12.9.2017.			

कें० पी० सिंह / K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dep'tt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

S.No.230

Case No.A/R – 26	M/s Clyde Bergemann	F.No.01/80/050/00125/AM16/DES.I	Lic. No. and date
Meeting No. 09/18	India Private	RLA No.05/23/040/00049/AM16	0510394296
Dated: 01.8.2017	Limited, Noida.	Request for amendment of norms.	Date 19.05.2015
Decision: The Committee noted that the firm's request dated 10.10.2016 has been sent to MSME on 11.05.2017 for comments. Case is Deferred to 12.9.2017.			

S.No.231

Case No.A/R – 27	M/s TPP Boilers Pvt.	F.No.01/80/050/00037/AM17/DES.I	Lic. No. and date
Meeting No. 09/18	Ltd. Mumbai	RLA No.03/95/040/00696/AM16	0310801039
Dated: 01.8.2017		Request for amendment of norms.	Date 15.12.2015
Decision: The Committee noted that the representative of the firm Sh. Vikas Apte, Senior Manager of the company appeared before the committee meeting no 06 dated 20.6.2017. He has submitted related papers and stated that their export product "Boiler Throat Omega Panel" is a part of Boiler and not the capital goods hence it is not covered under SION C- 1647. The committee in the presence of technical representative agreed to the firms submission that earlier norms allowed is to be revisited and directed to send the firms representation to DHI to re- examine the matter and furnish their comments. The information furnished by the firm sent to DHI on 01.8.2017 for their comments .Case is Deferred to 12.9.2017.			

FRESH REPRESENTATION CASES**S.No.232**

Case No.A/R –63	M/s Tema India Ltd.,	F.No.01/80/050/00214/M17/DES.I	Lic. No. and date
Meeting No. 09/18	Mumbai	RLA No.03/95/040/00132743/AM17	0310804782
Date: 01.08.2017		Request for re-fixation of norms.	dt. 18.05.2016
Decision: The Committee noted that Firm request dated 04.05.2017 has been sent to DIPP on 28.07.2017. Case is Deferred to 12.9.2017			

S.No.233

Case No.A/R –64	M/s Tema India Ltd.,	F.No.01/80/050/00213/M17/DES.I	Lic. No. and date
Meeting No. 09/18	Mumbai	RLA No.03/95/040/00133/AM17	0310804781
Date: 01.08.2017		Request for re-fixation of norms.	dt. 18.05.2016
Decision: The Committee noted that Firm request dated 16.06.2017 has been sent to DIPP on 28.07.2017. Case is Deferred to 12.9.2017.			

Sl. No. 234

Case No.A/R –65	M/s Larsen & Tourbo Ltd., Mumbai	F.No.01/80/050/00823/AM12/DES.I/ Part	Lic. No. and date
Meeting No. 09/18		RLA No.03/95/040/00808/AM10	0310564122
Dated: 1.08.2017		Request for amendment of norms.	dated 11.03.2010
Decision: The Committee noted that Firm request dated 16.06.2017 has been sent to DIPP on 28.07.2017. Case is Deferred to 12.9.2017.			

45

के० पी० सिंह/K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Sl. No. 235

Case No.A/R –66	M/s Larsen & Tourbo Ltd., Mumbai	F.No.01/80/050/00487/AM12/DE S.I/Part	Lic. No. and date
Meeting No. 09/18		RLA No.03/95/040/00749/AM12	031067361 9 dated
Dated: 1.08.2017		Request for amendment of norms.	30.12.2011
Decision: The committee decided to modify the norms based upon the written comments of DHI U.O.No. TSWB 3/61/2011 Dated Nil 8/2017. (copy of the letter attached).			
RA may take further necessary action accordingly.			


के० पी० सिंह K. P. SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
भारत सरकार/Govt. of India
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

online call at sl. No. 21

DIPP

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/08/2017 - Case No. 27/2/80 (M/s Godrej & Boyce Mfg. Co. Limited) (Advance Authorization No. 0310800127 dated 06.11.2015)

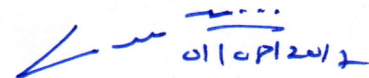
Advance Authorization may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 11 may be specified as under:

Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)	Sl. No.	Net Export weight (Kgs.)
1	369	4	159	7	173	10	151
2	346	5	151	8	166	11	146
3	352	6	181	9	159		

2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 4 & 7.
3. Quantity of import item at Sl. No. 1 may be allowed as 1406.38 Kgs. as 1.353 Kgs./kg. content in export items after taking 15 % recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 1605.3 Kgs. as 1.527 Kgs./kg. content in export items after taking 15 % recovery from scrap.
5. Quantity of import item at Sl. No. 3 may be allowed as 97.86 Kgs. as 3.50 Kgs./kg. content in export items after taking 15 % recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 478.45 Kgs. as 4.23 Kgs./kg. content in export items after taking 15 % recovery from scrap.
7. Import items at Sl. No. 5 & 6 may be allowed on net to net basis with accountability clause.
8. Quantity of import item at Sl. No. 7 may be allowed as 319.69 Kgs. as 2.60 Kgs./kg. content in export items after taking 15 % recovery from scrap.

Norms committee may take a view

 01/08/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12//58/2017-TSW/21 dated 01/08/2017

on-line call at 8/10/24 (DL)
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 82/2/80 (M/s Dynamatic Technologies Limited) (Advance Authorization No. 0710109198 dated 23.12.2015)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8, 9 & 11 of Standard Deficiency Format, export product wise.
2. For net weight of components to be manufactured from import items at Sl. No. 1 to 8 & 46 to 53 , details of components with net weights thereof may be indicated.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/24 dated 01/08/2017

on line call at Sl. No - 27
DIPP

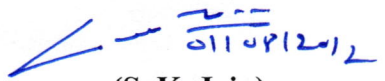
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/08/2017 - Case No. 95/2/80 (M/s Pyro Electronic Instruments Goa Pvt. Limited) (Advance Authorization No. 1710006239 dated 07.01.2016)

Advance Authorisation may be ratified as under:

1. Words "L= 373.33 mm" may be suffixed with the description of export item at Sl. No. 7.
2. Words "L= 446.86 mm" may be suffixed with the description of export item at Sl. No. 8.
3. Words "L= 330.79 mm" may be suffixed with the description of export item at Sl. No. 9.
4. Words "L= 412 mm" may be suffixed with the description of export item at Sl. No. 10.
5. Words "L= 412.33 mm" may be suffixed with the description of export item at Sl. No. 11.
6. Import items from Sl. No. 1 to 7 may be allowed on net to net basis with accountability clause.
7. Quantity of import item at Sl. No. 8 may be allowed as 2273.7 Kgs. as 1.088 Kgs./Kg. content in export items at Sl. No. 3, 4, 7, 10 & 11 after taking 50 % recovery from scrap.
8. Quantity of import item at Sl. No. 9 may be allowed as 1037 Kgs. as 1.088 Kgs./Kg. content in export items at Sl. No. 1 & 8 after taking 50 % recovery from scrap.
9. Quantity of import item at Sl. No. 10 may be allowed as 1895.04 Kgs. as 1.088 Kgs./Kg. content in export items at Sl. No. 2 & 9 after taking 50 % recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/27 dated 01/08/2017

on line case at sl. No. - 58 (D/L)

DIPP

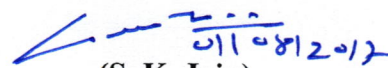
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/08/2017 - Case No. 52/23/80 (M/s Pyro Electronic Instruments
Goa Pvt. Limited) (Advance Authorization No. 1710006423 dated 29.07.2016)**

Reply submitted by the firm vide letter dated 22nd June, 2017 has been perused and is not complete/proper and they may be asked to submit the following information :

1. Difference in export items at Sl. No 1 to 8 and 9 to 32 with the length of Thermowell in each export item.
2. Net weight of Thermowell in each export items at Sl. No. 1 to 30 fabricated from Bars (import items at S. No. 5, 6 & 8 to 11).
3. Weight of Forgings (import items at Sl. No. 35 & 36)
4. Net weight of machined forgings fabricated from import items at Sl. No. 35 & 36
5. Justification/basis for the quantities of import items.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/58 dated 01/08/2017

on line case at Sl. No - 75
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 30/9/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310809364 dated 28.11.2016)

Advance Authorization may be ratified as under:

1. Net Fabricated weights of 238.452 MT, 114.94 MT, 94.15 MT & 94.15 MT may be specified with the quantities of export items at Sl. No. 1, 2, 3 & 4 respectively.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 3, 4, 11 & 15.
3. Quantity of import item at Sl. No. 1 may be allowed as 488685 Kgs. as 1.091 Kgs./kg. content in export items after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 231 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 39391 Kgs. as 1.05 Kgs./kg. content in export items.
5. Quantity of import item at Sl. No. 3 may be allowed as 1.05 Kgs./kg. content in export items as claimed by the firm.
6. Quantity of import item at Sl. No. 4 may be allowed as 439 Kgs. (8.464 Meters) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 6 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 413.1 Kgs. as 1.02 Kgs./kg. content in export items.
8. Quantity of import item at Sl. No. 6 may be allowed as 6 Kgs. (6 Nos.) on net to net basis.
9. Quantity of import item at Sl. No. 7 may be allowed as 158 Kgs. (71 Nos.) on net to net basis.
10. Quantity of import item at Sl. No. 8 may be allowed as 13.46 Kgs. (64 Nos.) on net to net basis.
11. Quantity of import item at Sl. No. 9 may be allowed as 509 Kgs. (112 Nos.) on net to net basis.
12. Quantity of import item at Sl. No. 10 may be allowed as 114.4 Kgs. (20 Nos.) on net to net basis.
13. Quantity of import item at Sl. No. 11 may be allowed upto 2 % of FOB value of exports.
14. Quantities of import items at Sl. No. 12 13 & 14 (welding consumables) may be allowed as 14917.4 Kgs., 7312.4 Kgs. & 3085 Kgs. respectively.
15. Quantity of import item at Sl. No. 15 may be allowed as 2 Nos. on net to net basis. Duty free weight of this item may be allowed as 2550 Kgs. as 1.02 Kgs./kg. content in export items

Norms committee may take a view

01/08/2017

(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/75 dated 01/08/2017

online case at Sl. No. 81

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 42/23/80 (M/s Precision Equipments (Chennai) Pvt. Limited) (Advance Authorization No. 0410162588 dated 20.12.2016)

Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 14 Nos.(5804 Kgs.) on net to net basis with accountability clause.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 2 & 3.
3. Quantities of import items at Sl. No. 2 & 3 may be allowed as 19.213 MT & 1.008 MT respectively as 1.05 Kgs./Kg. content ion export items.

Norms committee may take a view

[Signature]
(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/81 dated 01/08/2017

on-line case at Sl. No - 82

DIPP

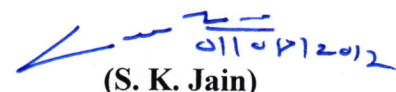
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 28/9/80 (M/s Godrej & Boyce Manufacturing Company Limited) (Advance Authorization No. 0310809960 dated 20.12.2016)

Advance Authorization may be ratified as under:

1. Net Empty weight of 26000 Kgs may be specified with the quantity of export item.
2. Quantity of import item at Sl. No. 1 may be allowed as 20 Nos. on net to net basis. Duty free weight of this item may be allowed as 9724 Kgs. as 1.57 Kgs./kg. content in export item after taking 20 % recovery from scrap.
3. Quantity of import item at Sl. No. 2 may be allowed as 10 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 5 Kgs. as 1.05 Kgs./kg. content in export item.
4. Word "Relevant" may be prefixed with the description of import items at Sl. No. 3 to 5 & 8.
5. Quantity of import item at Sl. No. 3 may be allowed as 14417 Kgs. as 1.22 Kgs./kg. content in export item after taking 1/3rd recovery from scrap.
6. Quantity of import item at Sl. No. 4 may be allowed as 6712 Kgs.(7494.8 Meters) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No.5 may be allowed as 1.05 Kgs./kg. content in export item.
8. Quantity of import item at Sl. No. 6 may be allowed as 70 Kgs. (10 Nos.) on net to net basis.
9. Quantity of import item at Sl. No. 7 may be allowed as 228 Kgs. (304 Nos.) on net to net basis.
10. Quantity of import item at Sl. No.8 may be allowed as 101.4 Kgs. as 1.02 Kgs./kg. content in export item.
11. Quantities of import items at Sl. No. 9 10 & 11 (welding consumables) may be allowed as 185 Kgs. each.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/82 dated 01/08/2017

online case at SL No-86 (DL)

DIPP

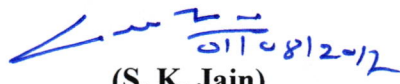
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 35/23/80 (M/s Itron India Pvt. Limited) (Advance Authorization No. 0510400932 dated 26.12.2016)

Information submitted by the firm vide their letter No. IIPL/2017/DGFT dated 14/06/2017 has been perused which is not complete and they may be asked to submit the following information:

1. There are two export items but the information has been given only for one item namely, Multijet Magnetic Type Water Meter of Dia 15 MM .
2. Weight of Multijet Magnetic Type Water Meter of Dia 15MM has been given as 710 ± 20 gms., whereas net weight of imported and indigenous items in this export item is 726.32 gms. & 61.92 gms. respectively (Total: 788.24 gms.) and the same may be clarified.
3. Details of manufacturing activities on import item at Sl. No. 19, if any.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/86 dated 01/08/2017

online case at 81.110-88
DIPP

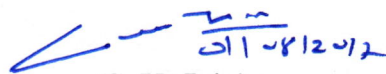
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 17/26/80 (M/s Phils Heavy Engineering Pvt. Limited) (Advance Authorization No. 0310810142 dated 28.12.2016)

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 7 and their quantities may be allowed as 1.02 Kgs./Kg. content in export items at Sl. No. 1 to 7 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/88 dated 01/08/2017

online case 2481/NO-89
DIPP

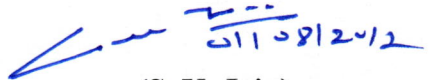
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 20/26/80 (M/s Heurtey Petrochem India Pvt. Limited) (Advance Authorization No. 0310810163 dated 28.12.2016)

Advance Authorization may be ratified as under:

1. Net weight of export product may be modified as 636 MT.
2. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 9.
3. Quantities of import items at Sl. No. 1, 2 & 5 to 7 may be allowed as 1.02 Kgs./Kg. content in export item.
4. Quantities of import items at Sl. No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in export item.
5. Quantities of import items at Sl. No. 8 & 9 may be allowed as 1.01 Kgs./Kg. content in export item as claimed by the firm.
6. Weight of import items at Sl. No 10, 11 & 15 may be specified as 4000 Kgs., 550 Kgs. & 400 Kgs. respectively.
7. Import items at Sl. No. 10 to 16 may be allowed on net to net basis with accountability clause

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/89 dated 01/08/2017

online case at sl. NO-90
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 21/26/80 (M/s Heurtey Petrochem India Pvt. Limited) (Advance Authorization No. 0310810160 dated 28.12.2016)

Advance Authorization may be ratified as under:

1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 to 10.
2. Quantities of import items at Sl. No. 1, 2 & 5 to 7 may be allowed as 1.02 Kgs./Kg. content in export item.
3. Quantities of import items at Sl. No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in export item.
4. Quantities of import items at Sl. No. 8, 9 & 10 may be allowed as 1.01 Kgs./Kg. content in export item as claimed by the firm.
5. Weight of import items at Sl. No 11 to 17 may be specified as 3400 Kgs., 600 Kgs., 2500 Kgs., 800 Kgs., 1050 Kgs., 990 Kgs. & 1080 Kgs. respectively.
6. Weight of import item at Sl. No 21 may be specified as 400 Kgs.
7. Import items at Sl. No. 11 to 22 may be allowed on net to net basis with accountability clause

Norms committee may take a view

2110812012
(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/90 dated 01/08/2017

on line call at sl. No - 95
DIET

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310810434 dated 10.01.2017 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/50/540/AM17/DES-1/982 dated 8.02.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Single Mode Optical Fibre."

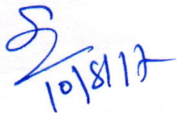
2. The FOB value of export is Rs.16,804,136.00 (US\$ 250,808.00) and CIF value of Import is Rs 14,383,687.00 (US\$ 209,522.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode Optical Fibre	KM	26,536	2.5	26,536
2.	High Density Polyethylene (HDPE)	KGS	12,164	2.0	12,104


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(17)/2017-IPHW dated 9.08.2017


10/8/17

on-line call no- 114 (D/L)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

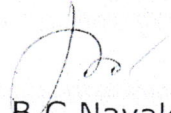
Subject: Application of M/S Auto Comp India for ratification of norms of AA no-3110066585 dt 10-02-17

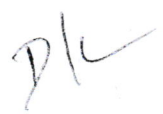
DES-I, DGFT may kindly refer to the above mentioned licence of M/S Auto Comp India. The firm has submitted some drawing but the same has not been correlated with calculation. It is observed that the following informations as per appendix 4 E of application is not available in the documents forwarded by DGFT.

1. SI no (ii) a) and b) of Engineering products of Technical Details.
2. SI no b) of Raw Materials/ consumables of Technical Details.

In view of above, this Office is unable to offer any comments. DGFT may dispose the request as per their policy/procedure . Accordingly the reference may be deleted from the pendency list of this department.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
23-05-17


DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(40)/17-TSW(B)

dated

भारत सरकार
वाणिज्य एवं उद्योग मंत्रालय
विदेश व्यापार महानिदेशालय
डी ई एस-1, अनुभाग
कमरा नं० 404, चौथी मंजिल
उद्योग भवन, नई दिल्ली

on-line case No. 110-122

DHJ

विषय:- प्रक्रिया पुस्तक 2009-2014 के पैरा 4.7 के अनुसार तदर्थ मानदण्डों के निर्धारण के लिए आवेदन। अग्रिम प्राधिकार पत्र सं० 0210207411 दिनांक 27-02-2017

निर्यात उत्पाद के लिए तदर्थ मानदण्डों के निर्धारण के लिए संयुक्त महानिदेशक, विदेश व्यापार Calcutta के जरिए मैसर्स M/S. Til द्वारा प्रस्तुत किए गए आवेदन की एक प्रति इसके साथ भेजी जाती है। अनुरोध है कि मानदण्ड समिति 1 द्वारा इस पर विचार करने के लिए अपनी टिप्पणी तुरन्त भेजें। इस मामले पर अग्रिम लाइसेंसिंग समिति की दिनांक 28/3/17 को होने वाली आगामी बैठक में विचार किया जाएगा।

for [Signature] 27/3/17
विदेश व्यापार विकास अधिकारी
कृते महानिदेशक, विदेश व्यापार
दूरभाष: 23061562 विस्तार 265
ई-मेल: nc1.dgft@nic.in

1. ज्वाइंट आई.ए., इस्पात मंत्रालय, उद्योग भवन, नई दिल्ली-110011
2. श्री के.के. तिवारी, औद्योगिक सलाहकार, भारी उद्योग विभाग, कमरा नं० 476, उद्योग भवन, नई दिल्ली-110011
3. निदेशक, खान विभाग, शास्त्री भवन, नई दिल्ली
4. श्री सुशील कुमार जैन, डी.ओ., औद्योगिक नीति एवं संवर्धन विभाग, कमरा नं० 429क, उद्योग भवन, नई दिल्ली-110011
5. श्री कनवलिनंदर सिंह सोढी, सहायक निदेशक डीसी (एसएसआई), निर्माण भवन।
6. निदेशक वस्त्र आयुक्त का कार्यालय, पोस्ट बॉक्स नं० 11500, मुम्बई-20
7. निदेशक (आईपी), दूरसंचार विभाग, संचार भवन, नई दिल्ली
8. सुश्री आशा नागिया, अपर निदेशक, सूचना एवं तकनीकी विभाग, सीजीओ काम्पलेक्स, नई दिल्ली।
9. श्री ए.के. अग्रवाल, औद्योगिक सलाहकार, सी एण्ड पीसी, शास्त्री भवन, नई दिल्ली।

डीजीएफटी, आई.डी.नोट नं. 01/80/50/1648/AM/डीईएस-1 दिनांक 27/03/17
1156 28/03/17

188m
27/03/17

Item 136 - as per M/s C-1647

Other items - under AN-4

be
1/87

DES I

on-line case no -125

DIE7

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310806743 dated 1.08.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

0310811555 dated 2-3-17

Reference DGFT I.D. No. 01/80/50/5/AM18/DES-1/98 dated 3.05.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Optical Fibre Cable."

2. The FOB value of export is Rs.48,924,450.00 (US\$ 733,500.00) and CIF value of Import is Rs 40,563,919.00 (US\$ 593,040.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
1.	Single Mode/Multimode Optical Fibre	KM	74,538	2.5	74,535
2.	Polybutane Tetraphalate (PBT)	KGs	20,003	2.0	19,905

Since, the quantity calculated inclusive of wastage is less then the quantity requested in advance authorization, we may recommend the quantity calculated inclusive of wastage.


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(31)/2017-IPHW dated 9.08.2017

Subject: **Ratification of norms- comments reg**

To: nc1.dgft@nic.in

Date: 08/16/17 11:45 AM

From:

"SHASHI GUPTA Section Officer, DIT" <shashi.gupta@meity.gov.in>

on-line case no-125
DIT

apar (1).pdf (316kB)

Dear Sir,

Comments in respect of A.A. No. 0310811555 dated 2.3.2017 pertaining to Apar Industries are sent herewith.

with regards

shashi gupta
section officer

S
16/8/17
828

62

on-line memo - 125
DIET

Government of India
Ministry of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0310806743 dated 1.08.2016 issued in favour of M/s. Apar Industries Ltd. Mumbai

Reference DGFT I.D. No. 01/80/50/5/AM18/DES-1/98 dated 3.05.2017 vide which comments of this Department have been sought on the above mentioned application of M/s. Apar Industries Ltd., Mumbai for export "of Optical Fibre Cable."

2. The FOB value of export is Rs.48,924,450.00 (US\$ 733,500.00) and CIF value of Import is Rs 40,563,919.00 (US\$ 593,040.00).

3. The application has been examined in the Ministry of Electronics and Information Technology from technical angle. The items proposed for import are essential to manufacture the export product. This Department recommends ratification of norms of advance authorization as follows:-

S.No.	Item	UO M	Quantity Applied in DGFT	Wastage Recommended %	Quantity Recommended
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2.	Polybutane Tetraphalate (PBT)	KGs	20,003	2.0	19,905

Since, the quantity calculated inclusive of wastage is less then the quantity requested in advance authorization, we may recommend the quantity calculated inclusive of wastage.

Letter
Issued
10/08/2017


(Asha Nangia)
Director

Shri Vinod Kumar Kashyap, FTDO, DGFT, Udyog Bhavan, New Delhi
MeitY U.O. No. 17(31)/2017-IPHW dated 9.08.2017

online call at 86 No- 126
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/08/2017 -Case No. 4/3/80 (M/s. Micron Instruments Pvt. Ltd.)
(Advance Authorization No. 0510401892 dated 08.03.2017)**

Advance Authorization may be ratified as under on repeat basis:

1. Net weight of export product may be specified as 786.6 Kgs.
2. Quantity of import item may be allowed as 3303.7 Kgs. as 4.20 Kgs./Kg. content in export product after taking 6% recovery from scrap.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/126 dated 01/08/2017

online case at 86 No. - 133
DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 9/3/80 (M/s ISGEC Heavy Engineering Limited) (Advance Authorization No. 0510401961 dated 15.03.2017)

Advance Authorisation may be ratified as under:

1. Net Empty weight of export item may be specified as 26661 Kgs.
2. Word "Relevant" may be prefixed with the descriptions of import item at Sl. No. 1 and its quantity may be allowed as 1.0417 Kgs/Kg. content in the export product as claimed by the firm.
3. Quantities of import items at Sl. No. 2, 3 & 4 may be allowed as applied for i.e. 200 Kgs., 200 Kgs. & 35 Kgs. respectively.
4. Quantities of import items at Sl. No. 5 & 6 put-together may be allowed as 295 Kgs.
5. Import item at Sl. No. 7, 8 & 9 may be allowed on net to net basis with accountability clause.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/133 dated 01/08/2017

on-line case at 86-120-143
DIPP

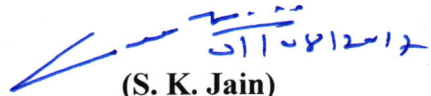
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 Case No. 36/3/80 (M/s Sartorius Stedim India Pvt. Limited) (Advance Authorization No. 0710111341 dated 27.03.2017)

Advance Authorisation may be ratified as under:

1. Net weight of export items at Sl. No. 1, 2, 3, 4 & 5 may be specified as 11000 Kgs., 18000 Kgs., 1200 Kgs., 250 Kgs & 3091 Kgs. respectively.
2. Import items from Sl. No. 1 to 200 may be allowed on net to net basis with accountability clause.
3. Import items from Sl. No. 201 to 226 may be allowed as 1.02 mtrs./mtr content in the export items.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/140 dated 01/08/2017

भारत सरकार
Government of India
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी मंत्रालय
Ministry of Electronics & Information Technology
इलेक्ट्रॉनिक्स निकेतन, 6, सी जी ओ कॉम्प्लेक्स, नई दिल्ली-110003
Electronics Niketan, 6, C G O Complex, New Delhi-110003
Website: www.meity.gov.in

online cue no - 142 (DL)
DLCT

संख्या

No.....17(37)/2017-JPHW

दिनांक

Date.....7.07.2017

M/s. Om Optel Industries Private Limited
1&2, Jinsi Chauraha, Chiklod Road
Bhopal Madhya Pradesh- 462008

Sub:-Application for ratification of norms of Advance Licence No 1110028276 dated 13.04.2017 for export of " Optical Fibre Cable".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- Details of export product i.e. drawing ,design , dimension etc.
- Calculation(step wise for quantity of raw materials required for manufacturing one unit of export product
- Wastage claimed in the manufacturing process.
- Justification of wastage

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:-

Shri S.K. Panigrahi

FTDO

w.r.t DGFT I.D. Note No. 01/80/50/110/AM I8/DES-1/241 dated 20.6.2017

O/o DGFT

Udyog Bhavan

New Delhi

10/7/17

67

on

online case at sl. No. 144 (DL)
DIPP

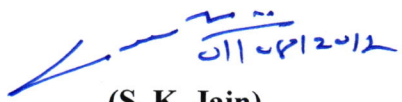
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 2/9/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111488 dated 26.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Tungsten Sheet blank supported by size of component to be manufactured.
3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/144 dated 01/08/2017

on-line cox at Sl. No. 145 (DL)

DIPP

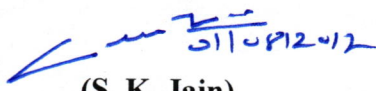
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 3/9/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111486 dated 26.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/145 dated 01/08/2017

online case 2786 No-146 (DL)
DIPP

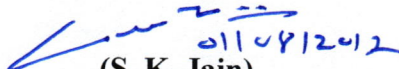
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 5/9/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111487 dated 26.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Tungsten Sheet blank supported by size of component to be manufactured.
3. Sale price of Tungsten scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/146 dated 01/08/2017

online call at 86, NO-148 (DL)
DIPP

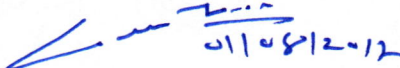
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 4/9/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111499 dated 28.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/148 dated 01/08/2017

on-line call at Sl. No - 149 (DL)
DIPP

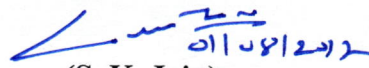
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 6/9/80 (M/s Plansee India High Performance Materials Pvt. Ltd.) (Advance Authorization No. 0710111497 dated 28.04.2017)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 12 of Standard Deficiency Format, export product wise.
2. Size and weight of Molybdenum Sheet blank supported by size of component to be manufactured.
3. Sale price of Molybdenum scrap generated during the manufacturing process supported by documentary evidence like copies of sale invoices.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/149 dated 01/08/2017

on-line case at 86 NOV 150

DIPP

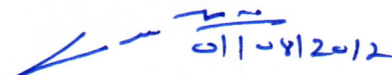
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/08/2017- Case No. 31/09/80 (M/s Permanent Magnets Limited)
(Advance Authorization No. 0310813192 dated 11.05.2017)**

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item may be allowed as applied for i.e. 8804.512 Kgs. as 1.82 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap.

Norms committee may take a view

 01/08/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/58/2017-TSW/150 dated 01/08/2017

online call at 86 110 - 155 (DL)
DIPP

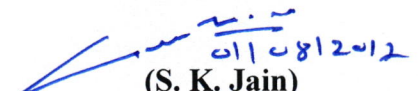
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 32/9/80 (M/s Undercarriage and Tractor Parts Pvt. Limited) (Advance Authorization No. 0310813834 dated 07.06.2017)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 6, 8 & 9 of Standard Deficiency Format, export product wise.
2. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 8.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/155 dated 01/08/2017

on-line call at 86 NO - 158
DIPP

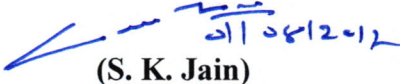
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/08/2017 - Case No. 26/9/80 (M/s Modern Flex Electricals)
(Advance Authorization No. 5610005155 dated 08.06.2017)**

Advance Authorization may be ratified as under:

1. Word " of relevant thickness" may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 100.80 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1.
2. Word " of relevant thickness" may be suffixed with the description of import item at Sl. No. 2 and its quantity may be allowed as applied for i.e. 102.48 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.
3. Quantity of import item at Sl. No. 3 may be allowed as 25.62 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/58/2017-TSW/158 dated 01/08/2017

on-line call at 86 NO-170 (DL)

DIPP

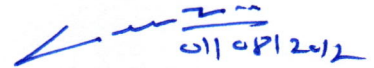
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. 23/9/80 (M/s Spirotech Heat Exchangers Pvt. Ltd.) (Advance Authorization No. 0510403205 dated 22.06.2017)

Firm may be asked to submit the following details:

1. Quantity of export items Condensor Coils & Evaporator Coils in Nos. also in addition to their weights.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, export product wise.

Norms committee may take a view

 01/08/2017

**(S. K. Jain)
Development Officer**

Norms Committee I

DIPP No. 12/58/2017-TSW/170 dated 01/08/2017

on-line call at 86 NO-171 (DL)

DIPP

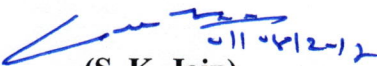
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 01/08/2017 - Case No. 13/9/80 (M/s Emerson Climate Technologies India Pvt. Ltd.) (Advance Authorization No. 3110066795 dated 23.06.2017)

Firm may be asked to submit the following details:

1. Quantity of import items at Sl. No. 1 & 2 in Kgs.
2. Specific use of import items in the manufacture of export products and basis/justification for their quantities.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/58/2017-TSW/171 dated 01/08/2017

online case at Sl. No-172 (DL)
DIPP

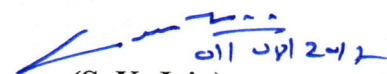
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/08/2017 - Case No. 19/9/80 (M/s Nipro India Corporation Pvt. Ltd.)
(Advance Authorization No. 3110066796 dated 23.06.2017)**

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 11 of Standard Deficiency Format, for import item at Sl. No. 1.
2. Specific use of import item at Sl. No. 3 (Glass Beads) in the manufacture of export product and basis/justification for its quantity.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/58/2017-TSW/172 dated 01/08/2017

Department of Heavy Industry

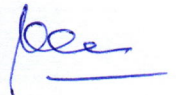
Manual case at sl.no = 210
DHI

DGFT Ref ; 1/80/50/404/AM-15/DES-I

Sub: Ratification of AA 0910060956 issued to Azad Engineering, Hyderabad

Export product	Import	
	Item	Quantity recommended
Rotor Blades stage 0	Stainless Steel bar	9.80 Kg/Kg content in Export product
Rotor Blades stage 1	Stainless Steel bar	14 Kg/Kg content in Export product

This has the approval of JS



(K.K.Tiwari)

Industrial Adviser

Dy DGFT , DES-I

TSWB FN :3(92)/2015 dated /7/2017

8
13/7/17

Manual case at S/N No. - 212 (A/R-114)
DHI

Department of Heavy Industry

Sub: Ratification of AA 410158680, Toshiba JSW Chennai

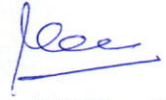
DGFT Ref: 01/80/50/438/AM15/DES-I

Import

Item No	Quantity recommended
17-32	Net to net under GN4 with accountability

The applicant has clarified the testing and calibration is included in para 9.31 of Import policy.

This has the approval of JS .



(K.K.Tiwari)
Industrial Adviser

Dy DGFT ,DES-I
TSWB 3/165/2014 1/8/2017

manual case at 86 No - 214

DIPP

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 01/08/2017 - Case No. A/R-118 (M/s Veeline Media Ltd.) (Advance Authorization No. 0210206671 dated 10.05.2016)

Norms may be modified as under:

1. Total net of export products may be modified as 161.34 MT.
2. Weight of import items at Sl. No. 1, 3, 4 & 5 may be specified as 48 MT, 3.17 MT, 3.17 MT & 11.6 MT respectively.
3. Quantities of import items at Sl. No. 11 may be allowed as 57100 Kgs. as 1.02 Kgs./Kg. content in the export product.

Norms committee may take a view

21/08/2017

(S. K. Jain)
Development Officer

Norms Committee- I

DIPP No. 12/58/2017-TSW/118-A/R dated 01/08/2017



Mumukshu No-218

(DHI)

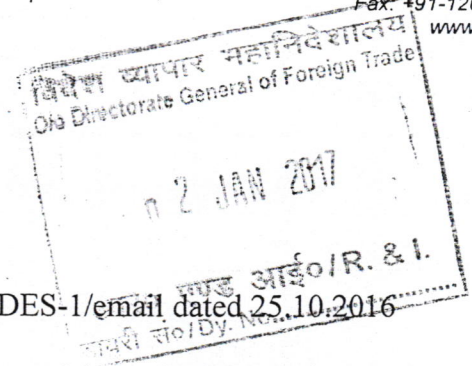
ISGEC HEAVY ENGINEERING LTD.

01/80/171/274/AM17

A-4, Sector-24,
Noida - 201 301 (U.P.) India
Tel.: +91-120-408 5000
Fax: +91-120-408 5100
www.isgpec.com

ISM/L-738
26.12.2016

DES-1 Section
Room No.404, 4th Floor
Udyog Bhawan
New Delhi-110 011



Ref: DGFT letter No.01/80/050/00298/AM17/DES-1/email dated 25.10.2016

Sub: Request for Re-consideration of Ratification of the norms Norms in respect of Advance Authorization No.0510398883 dated 22.06.2016 obtained under Para 4.07 of HBP.

Dear Sir,

We wish to invite your attention to S.No.2 of DHI UO No.3 (82)/16-TSW(B) dated 12.09.16 (copy attached for your ready reference).

2. **Export Item.**

Capacity of Press mentioned in our licence is **2200T Mechanical press.**

However, in aforesaid decision, it is mentioned "**600 Ton Mechanical Press**". Please correct it to **2200T Mechanical press**

3. We are enclosing herewith copy of DGFT letter alongwith recommendation of DHI and copy of advance licence for your doing the needful.

3. We shall be very grateful to you.

Thanking you,
Yours faithfully,

(J.C. MONGIA)
DY. GENERAL MANAGER
Mobile : 9818224160
E-mail : mongia@isgpec.co.in

Encl. as above

82

manual case at Sl. no- 227
DIPP

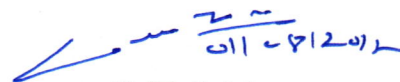
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 01/08/2017 - Case No. A/R-23 ((M/s ISGEC Hitachi Zosen Limited)
(Advance Authorization No. 0510399393 dated 09.08.2016)**

Norms may be modified under:

1. Quantity of import item at Sl. No. 1 may be allowed as 238800 Kgs. as 1.0493 Kgs/Kg. content in the export products .
2. Quantity of import item at Sl. No. 2 may be allowed as 1020000 Kgs. as 1.0493 Kgs/Kg. content in the export products .
3. Quantity of import item at Sl. No. 3 may be allowed as 294000 Kgs. as 1.0493 Kgs/Kg. content in the export products.
4. Total quantity of import items at Sl. No. 6 & 7 put together may be restricted as 901200 Kgs. as 1.0493 Kgs/Kg. content in the export products .

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/58/2017-TSW/23-A/R dated 01/08/2017

on-line case 81.110-235

Department of HI

DHI

Udyog Bhavan

Ref: AANo 0310673619 L&T

ID No: 1/80/50/487/AM 12 /DES-I

Inputs

This is in continuation of this office letter of even number dated 7june 2012.The applicant has submitted that due to design change ,increase in thickness of tube /pipe the weight of two items has increased with %ge wastage and length remaining unchanged.

Item 2 – from 604 MT to 672 MT (2%)

Item 5 – from 43.5 MT to 54 MT ((2%)

This has the approval of JS.



(K.K.Tiwari)
Industrial Adviser

Dy DGFT ,DES-I

TSWB 3/61/20111 dated /8/2017